[Shri Bhagwat Jha Azad]

of having moved the motion. At that time neither the Minister of Parliamentary Affairs nor the Health Minister was here and the Finance Minister was not in a position to make a statement What the member wanted was adjournment till the Government comes out with a statement. Now the two ministers are here—the Minister of Parliamentary Affairs and the Minister of Health. They have promised that they are making a statement by 5 o'clock or even before that. In the light of this, I do not propose to ask for your consent to move the motion.

MR. DEPUTY-SPEAKER : Since the statement is coming latest by 5 o'clock or any time before that as soon as it is ready, my ruling is that we may continue with the discussion on the Finance Bill. (*Interruption*). Shri Viswanathan.

14.39 hrs.

FINANCE BILL, 1972—*Contd.*

SHRI G. VISWANATHAN (Wandiwash): Sir, speaking on the Finance Bill, when the Government is talking about liquidation of poverty and removal of disparities day in and day out, I would like to take up the question of the financial policies, the fiscal measures, the five year plans, *etc.*, and their effect on the poverty, particularly their effect on the disparity of income in the society. The National Council of Applied Economic Research in its study reveals that the top 10 per cent of the house holds account for 42.4 per cent of the aggregate income in the urban areas and 34 per cent in the rural areas. At the same time, the bottom ten per cent of the households have only 1.3 per cent of the aggregate income in the urban areas. Compared to the rural sector, the inequality in the urban areas seems to be going up. In spite of our direct taxes on the affluent sections of society, in spite of our high rates of taxation, definitely the concentration of income and wealth in the urban areas is increasing. The 75 larger industrial houses, which are monopoly houses, command nearly 50 per cent of the total assets.

I would like to deal with this point, which has been already dealt with by other hon. Members. But I do not want to take much time on this point. In spite of the fact that we are saying that we want to curb monopoly, the total assets of these 75 houses is going up year by year. In 1963-64 it was Rs. 2,606 crores and by 1967-68 it has gone up to Rs. 4,032 crores. Not only that, Birlas have recorded an increase of 96.0 per cent, Shri Ram by 96.4 per cent, Mafatlal by 95.9 per cent and Parry and Company, incredible though it may look, 360.5 per cent, most probably because it is directed by a former Governor of the Reserve Bank.

Of course, the licensing policy is there. After all, why do we have a licensing policy ? Because, we want to curb the monopoly. But the same licensing policy, whose aim is to curb monopoly, is giving more licences to monopoly houses and thus accentuating the disparities between the small-scale sector and the larger monopoly houses. Out of the 195 licences given in 1971, 114 have gone to the same big houses.

Then, let us take the case of bank advances. In 1969 the amount outstanding against these 75 big houses was Rs. 440 crores. After this much talked of nationailsation, after this great leap forward, in March 1970 it has gone up to Rs. 491.73 crores. It is the same sordid story in the case of advances by the LIC. There was the Monopoly Enquiries Commission, there was the Licensing Policy Enquiry Committee, the Hazari Report and the Sarkar Commission. All these commissions and committees come and go but the monopolies remain for ever.

When we look at the achievements of the Three Five Year Plans which we have completed, there is no proof of reduction in inequalities. These three Five Five Year Plans have completely and miserably failed to bridge the gap between the rich and the poor They did not achieve the objective of redistribution of income, wealth and power in the whole society.

During these three Plans the public expenditure increased considerably, to an extent of 250 per cent. The expenditure on education, agriculture, health and some other subjects also increased considerably. But what is the effect of this increased public expenditure on the income distribution of society ? Normally any public expenditure influences ability of the people to save and invest. But the Government spending on health, housing and education affects the income distribution directly. For example, in the West European

countries the expenditure for redistributive purposes comes to 40 to 50 per cent. But, in our country, unfortunately, the expenditure for redistributive purposes is only 11 per cent. Hence, the economists suggest that there should be a reorientation of our public expenditure policy to achieve a higher rate of economic growth and progressive reduction in inequalities of income. Again, it has also been suggested that there should be a vigorous and assiduous scrutiny of all the existing items of public expenditure, including the Plan schemes, to identify the pockets of disguised extravagance. Again, it has also been suggested that there should be a larger percentage of public expenditure, expansion of educational facilities and extension of public health programmes.

Now let us take up the question of inflaation, price rise and its effects on income distribution. Normally, in all under-developed countries inflation definitely will not lead to increased output of goods and services. On the contrary, very often inflation leads to inequitable distribution of income and wealth. Again, inflation not only leads to inequalities, but it makes serious inroads into the real income of the masses and the lower rungs of the society. Inflation has completely wiped out in our country any gains that might have resulted from the current measures to obtain greater equality in the society. This inflation has benefited only the affluent sections at the cost of the other sections of the society.

A study was made by the Reserve Bank of India which reveals that the decline in real wages of the factory workers continued from the Second Plan and the undersirable phenomenon of income transfers from the masses of the salaried middle class into the pockets of upper income groups has been in operation during the last 15 years. From 1951-52 to 1964-65, the output per worker rose about two-three times but wages rose only by about 76 per cent and much of this increase was wiped out by a rise of about 57 per cent in the cost of living. Hence, deficit financing should be restricted only to developmental expenditure. There should be fiscal and monetary discipline and suitable income policies necessary to drive out or at least to curb inflation in our country.

Now, let me take up the question of federal finance or the financial relations between the Centre and the States. I think our Finance Minister must be in a better position to appreciate this federal finance because he was presiding over the destiny of our State for a long time. Adequacy and elasticity are supposed to be the essential ingredients of federal finance. The financial condition of States in our country is rather very miserable. Their sources of income are very meagre. For example, I will give a classic example. I would like to quote from the Budget speech of our Chief Minister who happens to be the Finance Minister. When presenting the Budget for 1972-73, he said, I quote—

> "On this occasion I would like to point out the difficulties encountered by the State because of the burden of repayment of debt to the Central Government. In 1972-73. we will be receiving a loan of Rs. 45-80 Crores from the Central Government for Plan schemes and other activities whereas during the same year, our repayment will be of the order of Rs. 53.38 Crores. It would thus be seen that our repayment to the Central Government will exceed our receipts by about Rs. 8 Crores."

This is the financial condition of the States in India. Now, States have to entirely depend on the Centre because the resources which are available to the States are inadequate and inelastic. Hence, the Administrative Reforms Commission observed—I quote—it is very appropriate this time—

> "In the States excessive dependence on the Centre tends to produce irresponsibility and operational inefficiency. At the Centre, dominant financial power in relation to States gives Central authorities exaggerated notions of their importance and knowledge and does not allow sufficient place to the points of view of the States. It is important, therefore, that the degree of financial dependence of the States on the Centre should be reduced to the minimum because that minimum would be adequate from the point of view of giving the Centre controlling powers in the context of of ensuring national integration."

The chronic indebtedness of the States and dependence on the Centre's charity often leads to friction between the Centre and the States. Hence, to curb the imbalance between the States' aspirations and resources, an amendment of certain Articles of the Constitution becomes absolutely necessary.

[Shri G. Viswanathan]

Let me take up the question of Article 269. The duties and taxes leviable under entries 87, 88, 89, 90, 92 and 92A—all these come under Article 269. These are the taxes levied and collected by the Government of India but are assigned to the States. There are about three taxes mentioned under this Article,

(a) Duties in respect of succession to *property other than* agricultural land ;

(b) Duties in respect of property other than agricultural land ,

(c) Terminal taxes on goods or passengers carried by Railway or sea or air ;

(d) Taxes on railway freights and fares ,

(e) Taxes other than stamp duties on transactions in stock exchanges and future markets ,

(f) Taxes on the sale or purchase of newspapers and on advertisements published therein ; and

"(g) taxes on the sale or purchase of goods other than newspapers, where such sale or purchase takes place in the course of inter-State trade or commerce."

Out of these seven taxes, only two levies are in force now. The States have been complaining for a long time before various successive Finance Commissions that taxes under article 269 have not been fully exploited. Their grievance is there for a long time What action has the Centre taken to remedy their grievance ?

I charge the Central Government that it is neglecting their duties under article 269. These taxes, if they are levied and collected, are going to benefit the States It is not going to benefit the Centre. If levy and collection of taxes by the Centre is inconvenient or if the Central Government thinks that it is inexpedient to levy and collect these taxes, then the Parliament should authorise the States to levy and collect these taxes under article 269.

Now, let me take up the question of corporate tax and the tax on income paid by the companies. The States are complaining about the exclusion of corporate tax from the divisible pool before various Finance Commissions. Not only now but even in those days, in the Constituent Assembly, the same question was taken up by eminent persons like Mr. K. Santhanam. Mr M. Ananthasayanam Ayyangar, Shri Gopala Reddi and others. They pressed that this should come under the divisible pool

Mr. A. K Chanda in his book on Federalism in India says, I quote :

"In other words, leaving aside taxes like wealth and gift tax, the taxes on income are expected to yield a net of over Rs 4000 millions a year of which Rs 1,680 millions only will form the divisible pool No wonder, therefore, that the States cast a covetous eye on the field of taxes on incomes and adduce various arguments to bring within the purview of distribution excluded items."

The corporation tax is essentially a tax on income and hence, I think, this should be treated on the same footing as income-tax and this should be brought under the divisible pool

Now, I come to surcharge on Income-Tax Under article 271, this entirely goes to the Government of India The States have been pressing for inclusion of surcharge on income-tax into the divisible pool. Various Finance Commissions considered this request of the State Governments but they could not make any final recommendation because they thought that this will go out of the terms of reference. But the Fifth Finance Commission has recommended that this will be considered by the Government of India The Government of India has not taken any step in this direction I think, the Minister himself will concede that the surcharge should go to the States also and the surcharge should be merged with the basic income-tax.

Coming to Customs and Export duties, under the Government of India Act, 1935, the export duties were levied by the Federation but it was divisible among the Centre and the federating units or the provinces During the debate in the Constituent Assembly, there were various differences of opinion on this and, finally, it was decided that this will be excluded from the divisible pool Normally, these customs and exports duties yield considerable income due to our economic growth and it is just and necessary that the Centre should share them with the States.

Same is the case with the tax on the capital value of assets. This is similar to an estate duty and succession duty. Entry 86 in the Union List excludes agricultural lands. But, subsequently, we have provided wealth tax on agricultural assets also. Like the estate and succession duty, the tax on capital value of assets should be brought under the divisible pool. I think, the Government will consider this point.

A word about the grants. There are two kinds of grants, as the House knows, the statutory grants and the Plan grants. Originally, it was only the statutory grants which were thought of under the Constitution. But later on, the Central Government started giving Plan grants which now exceed many times more than the statutory grants These Plan grants have no authority. It is purely at the discretion of the Planning Commission I think, those who have made a deep study of the subject have agreed that the Plan grants should not be discretionary and that these should be entrusted to the Finance Commission which is an independent judicial body.

Sir, under entry 84, the excise duties on medicinal and toilet preparations containing alcohol come under Government of India. But it is surprising. While excise duties on alocholic liquors for human consumption are leviable by the States and they go to the States, why should excise duties on medicinal and toilet preparations containing alcohol go to the Centre? They should also go to the States. I think, the Finance Minister will definitely agree to this.

In view of the continued indebtedness of the States and their miserable financial conditions, the Central Government should come forward to reduce the rate of interest on the State loans and to extend the period of repayment on the loans given to the States.

Sir, our Finance Minister no doubt is presiding over the finances of the country, but he is Finance Minister only for 50 per cent of the economy of the country, as we all know, because he presides over the white sector, and the rest of the black sector is functioning without a Finance Minister. When we talk about black money and tax evasion, I want to tell the Government that the people will not take them seriously if they talked about black money and tax evasion unless and until you stop taking black money for election purposes. This applies to everybody. We condemn black money holders and attack the tax evaders during all the four years or even till the end of the fifth year, and then we go and take the same black money, we go and surrender befere the same people whom we attacked all these five years. That is why I say that the people will not take us seriously. The Wanchoo Committee has made certain useful suggestions. I think, Government should take them into consideration seriously.

Regarding financing of political parties, they have discussed that in West Germany and Japan these political parties are financed by the Governmet themselves and they need not go to companies or other corporations to get their finances for election purposes. I think, this is a very good suggestion, and Government should come to a conclusion about it.

To stop tax evasion, the Committee has suggested very recently that the maximum percentage-I think it is the highest in the world-,93.75 per cent, of income tax should be brought down; not only that, the exemption limit should also be increased Last year when we suggested that the exemption limit should be increased to Rs. 7500/-, the Minister did not agree. That is why this year I have given an amendment that it should be increased at least by Rs, 1000/-, that is, to Rs. 6000/-. For example, if Rs. 7500/-is the maximum, then I am told that 10 to 12 lakhs of small assessees will be weeded out. The Minister must consider this.

There are two more points which I want to make. The Deputy Collectors from the various States have been complaining for a long time that they are not getting enough quota of IAS. The Administrative Reforms Commission has recommended that 40 per cent should be given to them. At present the Government of India is giving oaly 25 per cent. I am told that Government has accepted the ARC's recommendation. I would like to ask the Minister when they are going to implement this recommendation.

The Minister has stated that tax on gratuities is going to be levied. People are agitated about this, especially the workers. Particularly the journalists are going to be affected because they do not get any other thing except gratuity. I want the Minister to reconsider this aspect also.

Finally, Sir, they want production to go up, but they are levying taxes on pumpsets and fertilisers. I want the Minister to recon-

[Shri G. Viswanathan]

sider these levies. At least some concession should be shown to the farmers of this country.

15 hrs.

SHRI MALLIKARJUN (Medak): The Finance Bill which has been introduced consists of direct and indirect taxes, wealth and income taxes. Under the present circumstances, without going into the details of the Finance Bill, clause by clause, I would like to focus the attention of the House towards the active problems in which the nation is entangled.

The active problems at present are internal and external. Internal—every one of us is worried about bringing out the legislation on ceiling on rural and urban properties. In this regard, when we talk of land ceiling, it is quite appreciable that the limit of 10-18 acres of land ceiling is quite satisfactory. But, at the same time, certain points, the Government of India or the State Governments cannot ignore. For example, the land has got its own nature. When we take the delta areas or the coastal areas in my State, if uniform ceiling is applied, then, in a backward region like Telangana, it has got its own significance. However, the ceiling has long been dreamt of and it is the need of the hour that the entire nation is trying to build a socialistic and secular democratic society and here none should worry. A few landlords in a district may feel for it, but, as I know, in a village, very few people will be affected by the land ceiling because most of the people have got land within the limit itself. Except one or two or three people the rest will not be affected and those who possess excess land are also under the present circumstances not capable of properly cultivating it even though mechanised farming has been introduced because of various factors. For example during trans-plantation and in various ways the labour problem is also acute and this is because of rapid industrialisation also. However, with all regard to the States, the land ceiling should be introduced so that the rest of the property which is acquired may be distributed properly and above all, I will not agree with the point that there will be eradication of poverty or removal of unemployment can be achieved with the land ceiling or any such thing. It all depends upon the people. It all depends upon their spirit of hard work and the spirit of co-operation in various ways with the local and the Central Governments. That is how an individual effort shall remove his own poverty.

Sir, when we think about the external issues, to-day our nation has to play a great role in global politics which it has also long been doing. We have the recent experience of the liberation of Bangla Desh. Then recently we have also heard about the emissary level talks and how our nation is going to shape in the international affairs is a fundamental and basic thing.

The foreign policy followed over the years has been approved and particularly when the late Pandit Jawaharlal Nehru enunciated the *Panch Sheel* and the policy of non-alignment, it has acquired unparalleled appreciation and it has helped in the maintenance of the nation's dignity and honour. The non-alignment policy when thought over, we were not active in participating in the world affairs. When there was a burning attack in Korea, our nation has sent its army to their rescue. In respect of the Bangladesh issue, we have taken so much of burden on our shoulders. Finnally aid has also been extended for the emancipation of the people there. When we think about the need of the nation, we think about how to build the defence forces, how to utilise atomic energy. Here I would like to remind the House about what Panditji had said on several occasions.

Panditji had said that atomic energy shall not be utilised for destructive purposes but only for peaceful purposes. He further said that he was convinced that any Government in future in this country also shall not use it for destructive purposes. But now in the light of the international situation I shall advocate that we must go for building up nuclear weapons and thermo-nuclear weapons if necessary and we have got to utilise them and we have got to face the world situation as a dominant nation.

It is not advisable to advocate, but to act. The situation in which the entire global politics is entangled cannot be ignored by our nation.

I would now refer to the nuclear test ban treaty which was signed by the important countries of the world. Panditji had said this: "We are entering into a treaty. What for? For world peace and any person who desries world peace is welcome to sign this nuclear test ban treaty." Even though that treaty was

partial, which did not carry us towards complete disarmament, nevertheless, it was extremely significant. He said, it represented the first breaking of the ice represented by the cold war. We pay our tributes to late Panditji, for all his policies, who was the architect of this nation. Today we are dreaming to fulfil the ideas of late Panditji and I am sure we shall fulfil those things, and for that we shall work with a spirit of unity and a spirit of dedication.

I would now like to pay my tribute to our beloved Prime Minister who has exhibited her highest degree of diplomacy and strategy, courage and confidence in facing the internal problems and external aggression. Thank you very much,

SHRI SURENDRA MOHANTY (Kendrapara) : I rise to oppose the Finance Bill which I consider an exercise in futility. After all the heroic efforts of the Finance Minister raise new resources by robbing the Peters, he will leave a total uncovered deficit of Rs. 242 crores. On top of the accumulated deficit financing amounting to about Rs 1,000 crores, this uncovered deficit of Rs. 242 crores will further push up inflationary pressures and will reduce the life of the common man to an unmitigated misery.

The price index at the end of March was as much as 5.8 per cent higher than at the corresponding period last year. I venture to think that the various imposts which have been proposed in the Finance Bill will make the cost of living index shoot up further and will hit hard the middle class and the lower middle class people. On the one hand, we have got the legend of bumper crops and green revolutions, and perhaps it will be for the Finance Minister to explain to the House why on the other hand food prices have gone up and whether he has been considering any mechanism to bring down the price of food articles, particularly in the context of the bumper crops. But I am inclined to believe that with the new excise duties which he has proposed on iron and steel and on fertilisers and on kerosene, the agricultural prices will shoot up further, and really it would have been worthwhile for the Finance Minister to have declared a tax holiday which he had almost promised in his budget speech, because we feel the people have already been overburdened with taxes and almost the last straw on the camel's back has been reached. I find the Finance Minister is now engaged in conversation, but I hope he can lend me an ear so that while replying he may at least reply to some of the basic problems which I venture to bring to his notice.

The Finance Minister has promised to bring a Bill to give effect to such of the recommendations of the Wanchoo Committee which have been accepted by Government. He was duty-bound to have spelt out the recommendations of the Wanchoo Committee which had been found acceptable and also the recommendations which have not been accepted by Government and for what reasons. It is strange that the Government which is pledged to unearth black money in order to redeem our economy from its clutches has not taken any steps yet to implement the recommendations of the Wanchoo Committee even though an interim report had been submitted as early as December, 1970. Instead the hon. Minister says that he will bring a Bill to give effect to those recommendations of the Wanchoo Committee which have been accepted by Government. Would he codescend to enlighten the House why two long years have been taken to implement the recommendations which had been submitted to Government in the shape of an interim report as late as December, 1970 ? This leads one to believe that Government is waiting for the metamorphosis of black money into white money and after that phase is over, they will come forward valiantly with a measure which will be infructuous and which will have no relevance and no purpose.

Instead of attacking the problem of black money and tax evasion in a bold, determined and imaginative way, the hon. Minister has withdrawn tax exemptions to charitable and religious trusts. When the eviathan of the State-sponsored institutions is blotting out of extence the private institutions of culture and art, the withdrawal of these tax exemptions will accentuate the process.

I could not hear what the hon. Minister said here yesterday while initiating the discussion on the Bill, but I was agreeably surprised to read his speech in this morning's papers wherein he has given a justification for withdrawing the tax exemptions to charitable and religious trusts one of which is aimed at the removal of the kind of benefits which are accruing the authors to I do not know why the hon. Minister should have picked on the poor authors who by all standards are the poorest in the country, while he has left out

[Shri Surendra Mohanty]

the blackmarketeers men with black money and tax-evaders. It is, unjust and it was never expected from a man of Shri Yeshwant Rao Chavan's stature whose love and whose regard and whose sympathies for the authors are well known.

Coming to the question of black money, it is well known that it is a cancerous growth eating into the vitals of our economy. It has been said even by a Committee like the Wanchoo Committee that black money is operating as a parallel economy. It has grown in ever-increasing size and dimensions. It is responsible for infalationary pressures, for shortage, for rise in prices and unhealthy speculation in essential commodities. It is widely used in concealed business transactions, in smuggling gold and other luxury articles, in purchasing illegal quotas and permits, in donations to political parties, in acquiring assets in banami and in speculation in essential commodities. The important question is: what that Government proposes to curtail this menace. It is estimated that the black money is of the order of Rs. 15,000 crores, equal to the investment in the entire public sector in the Fourth Five Year Plan. Instead of attacking this problem, I am led to believe the Government is escaping away from it. I may not be considered uncharitable if I attribute motive because the Wanchoo Committee itself says in p. 9 of its report :

> "It has been represented before us that the political climate in India is not known to be conductive to checking black money transactions. In this connection, it has been pointed out that large funds are required to meet election expenses and it is common knowledge that these are financed to a great extent by wealthy persons with lots of black money".

With this pronouncement by the Wanchoo Committee, much against one's inclinations, one is led to believe that because of this money being spent by the ruling party during the elections, perhaps....

SHRI SATPAL KAPUR (Patiala): What about Biju Patnaik ? What about his party ?

SHRI SURENDRA MOHANTY: Let him not drag in names. I am quoting from the report of the Wanchoo Committee. He may, if he likes, quote from some other report. It is no good dragging names. I was saying that much against my inclinations, I am led to believe that because of this *quid pro qoo* which has existed in a concealed way, the Government are chary of bringing forward legislation in a determined way to curb the menace of black money. Should Biju Patnaik have black money, I would welcome his case to be brought within the purview of the legislation. But my only regret is there is as yet no legislation. Therefore I am asking whether it has not get something to do with the contribution made to the election funds of the ruling party. In that context I would urge upon the Minister that in terms of the interim recommendations of the Direct Taxes Administration Inquiry Committee submitted two years ago, he should not brook any further delay in bringing forward suitable legislation during this session itself. Whether he does it or not will demonstrate the sincerity of Government in regard to the *garibi hatao* programme which still remains a shibboleth, a chimera and a slogan without any real intention to implement radical measures.

As to the volume of the black money, it has been variously estimated between Rs. 300 crores and Rs. 15,000 crores. While it is not possible to estimate the actual volume, it should be clearly realised that tax evasion is the main contributory factor for the accumulation of this black money. According to the estimates of Prof. Kaldor in 1956, the tax evasion was of the order of Rs. 200 crores to Rs. 300 crores. But then our johnnies in the Central Board of Revenue dismissed Kaldor's estimate and came out with a figure which was of the order of about Rs. 20 crores. But what has been the assessment of the Wanchoo Committee? According to the Wanchoo Committee, the following figures have been indicated year by year, of tax evasion. According to the Wanchoo Committee, in 1961-62, tax evasion was Rs. 811 crores, in 1965-66, it increased to Rs. 1,216 crores; in 1968-69, it recorded an increasing tempo of Rs. 1,400 crores. Allowing even some margin for these estimates, there can be no doubt about the matter that tax evasion in this country is of the order of a thousand crores of rupees a year. In that context, I venture to ask the Finance Minister why he is straining the dew-drops to fill in his pot, and why he has proposed new taxation Rs. 183 crores. Had he given a tax holiday for 10 consecutive years by tightening these nuts and bolts in the tax realisation machinery, certainly the finances would not have come to grief. Therefore, I consider against this back-

ground, the taxation proposals as contained in the Finance Bill are unconscionable.

In that context, I would like to offer a suggestion to the Finance Minister. He must be knowing it much better, that according to an estimate, the transaction audited by 20 audit firms-extends over 80 per cent of the auditable account they control 80 per cent-of the total auditable transactions. These selected firms who are in league with these houses completely monopolise the auditing business, and they leave large scope for black money and tax evasion to go undetected.

A recent study has also revealed that 101 giant public limited companies aggregating a turnover of Rs. 2,615 crores are audited by the big 20 audit firms. Against this background, a reformation of the audit system is a must if we are going to attack the problem of black money The ligislation should see that the auditors are not allowed to render any service other than professional, and no professional auditor is allowed any position on the board of directors. The concentration of audit business among selected firms should be broken and supervisory audit should be undertaken. I think if this audit system is reformed, it will go a big way in checking tax evasion as also the problem of black money. I would request the hon. Finance Minister to devote some thought to it and to bring in some legislation to see that the audit system is reformed in this country.

MR. DEPUTY-SPEAKER : The hon. Member's time is up.

SHRI SURENDRA MOHANTY : I have got two more points to make and I will end. Sir, much has been said about the reorientation of the Centre and State relationship in fiscal matters. But today, what do we find? The State Governments are nothing but bloated panchayats; they have been reduced to the status of penury and for everything they have to run to Delhi to seek the favours of the Grand Moghul of the Delhi durbar. Whether it is drought in Orissa, or whether it is water scarcity in West Bengal, the State Governments have no scope of manoeuvrability; they cannot plan out their remedial measures and for everything they shall have to sit at the door of the Government of India. This has led to delicate and sensitive situations. Even the Chief Minister of Kerala who is more to the liking of the powers that be, Mr. Achuta Menon, wound up the budget discussion for 1971-72 in the State Assembly by speaking of the need to bring about fundamental changes in the constitution in this regard and I think the time has come when the Centre-State relationship in fiscal matters should be examined afresh.

There is another point and I conclude. There should be some kind of sincerity between the professions and practice. We hold the ruling party in great regard for their slogan : *garibi hatao*. Our only quarrel has been that the implementation of the *garibi hatao* has been practised in the reverse manner. Yesterday, the communist Member Shri Indrajit Gupta was talking about Union Carbide, a foreign house manufacturing beyond its licensed capacity. Will the Finance Minister care to examine whether an hon. Minister's son, in his teens, was appointed as the liaison officer of the Union Carbide..(*Interruption.*) I ask the hon. Minister to examine and satisfy himself, not me whether it is a fact or not.

SHRI G. VISWANATHAN : I hope it is not Mr. Chavan's son.

SHRI SURENDRA MOHANTY: No, never. There is financial chaos all round. When we are talking of abolition of monopoly, in the name of maximising production, we are encouraging monopoly houses; we are deriving *quid pro quo* in such shameful manners which is giving the slogan *garibi hatao* a lie direct. So, it is my painful duty to oppose this Finance Bill and I find no justification whatsoever for these financial measures.

श्री डी० एन० तिवारी (गोपालगंज) : उपाध्यक्ष महोदय, फाइनेंस बिल या टैक्सेशन प्रोपोजल्स के बारे मे कुछ बोलना फिजूल है। कारण यह है कि वित्त मंत्री ने कल इसको मूव करते हुए कहा था कि वह किसी भी टैक्सेशन को कम करने नही जा रहे है। इस वास्ते उनके सम्बन्ध में कुछ कहना हाउस का समय नष्ट करना होगा। जब कुछ कमी नही होनी है तो फिर उस बात पर क्यों बोला जाए। इस वास्ते मैं कुछ जनरल बातें ही हाउस के सामने रखना चाहता हूं और आशा करता हूं कि वित्त मंत्री महोदय उन पर ध्यान देंगे।

फाइनेंस मिनिस्ट्री की रिपोर्ट में भिन्न भिन्न विषयों पर प्रकाश डाला गया है। बजट परफार्मेंस के बारे में भी रिपोर्ट आई है।

[श्री डी० एन० तिवारी]

लेकिन एक बहुत महत्वपूर्ण बात के बारे में कोई रिपोर्ट नही आई। हर स्टेट मे लार्ज बैकम आफ बैकवर्ड एरियाज है । उनके सबध मे क्या किया गया ? हर साल कहा जाता है कि उनके डिवेलेपमेंट के लिए स्पेशल प्रबन्ध हो रहे है, इतजाम किया जा रहा है, रुपया दिया जा रहा है। परफार्मेंस बजट मे अगर इसके बारे मे भी रिपोर्ट मे कुछ रोशनी डाली जाती और बताया जाता कि बैकवर्ड एरियाज मे इतनी तरक्की हुई है, वहा पर कैपिटा इनकम कुछ बढ़ गई है तो हम समझते कि कुछ हो रहा है। इस तरह की कोई रिपोर्ट हमारे पास नही आती है। मेरा अनुरोध है कि इस तरह की रिपोर्ट भी आया करे और उसमे बताया जाया करे कि जो बहुत बैक्वर्ड एरियाज है, जहा की पर कैपिटा इनकम 110, 115 या 120 रुपये है, वहा पर क्या क्या स्टेप लिए गए है उनकी आमदनी बढाने के लिए और उनका क्या फल निकला है। अगर ऐसा नही होता है तो आप कितने ही आश्वासन दें, कुछ भी कहे, हम लोगो पर उसका असर नही पडेगा और न कोई काम हो सकेगा ।

ब्लैक मनी के सम्बन्ध मे बहुत सी बातें कही गई है। मैं समझता हू कि कोई भी अगर अपनी हैसियत से ज्यादा खर्च करता है तो वह ब्लैक मनी को प्रोत्साहन देता है, फिर चाहे हम हो या कोई और हो। सैल्फ डिसिप्लिन होना चाहिए। जितनी हमारी आमदनी हो उसके अन्दर रहते हुए हमें खर्च करना चाहिये। ऐसा हमने किया तो हमे ब्लैक मनी की ओर नहीं देखना पड़ेगा । मेम्बर पार्लियामेंट इलैक्शन मे या कहीं जाए अगर वे ब्लैक मनी का सहारा लेंगे तो कभी ब्लैक मनी बन्द नहीं होगा और न किसी में हिम्मत हो सकती है कि वह उसको बन्द कर सके। इसलिए सबसे पहले हमें ऐसे सोर्सिस से पैसा नहीं लेना चाहिए जहा ब्लैक मनी होता है।

एक बात मैं यह कहना चाहता हू कि वित्त मत्रालय में दिल्ली में अफसरों का एक गुट है और वह गुट इतना एनट्रेन्च्ड है कि वर्षों से, 10-15 वर्षों से दिल्ली से बाहर नहीं जाना चाहता। दिल्ली मे ही इस आफिस से उस आफिस मे इस आफिस से इस आफिस मे ही ट्रान्स्फर होता रहता है । बहुत से बड़े बडे आफिसर्ज वित्त मत्रालय के आकर मुझसे कहते है, ऐसा नहीं होना चाहिए। एक बात मुझे यहा तक मालूम हुई कि एक एक्साइज क्लैक्टर का पोस्टिंग त्रिवेन्द्रम हुआ था, लेकिन वह दिल्ली मे रह कर ही काम करते थे। यह जो गुट है, यह खत्म होना चाहिए और उनको बाई-टर्न बाहर जाना चाहिए, ऐसा नही होना चाहिए कि तीन साल मे या पाच साल मे ट्रान्स्फर होना है तो यही पर एक आफिस से दूसरे आफिस मे और दूसरे से तीसरे मे ट्रान्स्फर दिया जाय। इससे गुटबाजी बढती है, करप्शन बढ़ता है।

करप्शन भी बड़े बडे अफसरों मे है। मुझे अभी हाल मे बिहार के इन्कम टैक्स कमिशनर के सम्बन्ध मे कुछ जानकारी हुई। हमारे जिले में इन्कम टैक्स डिपार्टमेन्ट को अपना मकान नही है, किराये का मकान था और उससे काम नही चलता था। कई मकान देखे गये। कुछ बड़े बडे अफसरों के मकान भी वहा पर थे, लिहाजा उनका दबाव काम मे आया और हाईरेट पर मकान लिया गया। हालाकि उनको 12 कमरे की जरूरत थी और जो मकान लेने को सोचा गया उसमे सात ही कमरे थे, उसका 800 रुपया माहवार किराया तय हुआ। दूसरा मकान जिसमें 16 कमरे थे, उसका भी 800 रुपया तय हुआ ..

वित्त मंत्री (श्री यशवन्त राव चह्वाण) : यह कहा की बात है।

श्री डी० एन० तिवारी : बिहार के सारन जिले में। 16 कमरे वाले को नहीं लिया जा रहा है। जब उस मकान वाले ने आवेदन पत्र दिया और एक मेम्बर, पार्लियामेंट ने भी लिख कर दिया तो वहां पर एक षडयन्त्र शुरू हो गया। वहां के वकीलों से और लिटिगेन्ट्स से पेटीशन्ज दिलाई जा रही है कि सात कमरे

वाला मकान लिया जाय, उसमे ज्यादा सुविधा है। इस पर ध्यान देना चाहिए, आफिस उसी मकान मे जाना चाहिए जिसमे ज्यादा कमरे है। अगर बडे बडे अफसर ऐसा काम करेंगे तो छोटों पर उसका क्या असर होगा। केवल रुपया लेना ही करप्शन नही होता है, षडयन्त्र करके किसी को फेवर करना और दूसरे को डिसफेवर करना, यह भी करप्शन में आता है।

तीसरी बात मै नेशनलाइज्ड बैंको के वर्किंग के सम्बन्ध में कहना चाहता हू। इन बैंको की जो ब्रान्चेज खुलती है, उनका नियम है कि ब्राच के 10 मील के एरिये मे ही कर्ज देने का प्रबन्ध करते है, यदि 10 मील से कोई नगर ज्यादा होगा तो कर्ज नही दिया जा सकता। या तो हर 10 मील पर किसी न किसी बैंक की ब्राच होनी चाहिए या उनकी परिधि बढाई जानी चाहिए ताकि 10 मील से अधिक दूरी पर रहने वाले की जरूरत पूरी हो सके। हम इस बात को जानते है कि सबको कर्ज नही दिया जा सकता, लेकिन 10 मील से दूर के एरिये को बिल्कुल छोड देना और उस एरिये को जहा बैंक की ब्राच है ज्यादा फायदा पहुचना—यह उचित नही है। या तो आप हर ब्लाक मे बैंक का ब्राच खोल दीजिये, या हर 10 मील पर बैंक खोलिये या बैंक के वर्किंग की परिधि को, दायरे को बढाया जाना चाहिए जिससे सबको बराबर लाभ मिल सके, इस नियम से किसानो को और छोटे छोटे बिजनेसमैनो को बहुत तकलीफ हो रही है।

पब्लिक अण्डरटेकिंग्ज के सम्बन्ध में बहुत सी बाते कही गई है, मैं भी एक मामूली-सी बात आपके सामने रखना चाहता हू और चाहता हू कि आप इसकी एनक्वायरी कीजिये। हर पब्लिक अण्डरटेकिंग का आफिस दिल्ली मे है और हर एक का अपना अपना अलग गेस्ट हाउस दिल्ली मे है। मैं चाहता हू कि सबको लेकर एक ज्वाइन्ट गेस्ट हाउस बनाया जाय, वहा जो एम्पलाइज हों, वे सबकी खातिर करे। आइ० ओ० सी० का अलग गेस्ट हाउस है, हिन्दुस्तान स्टील का अलग गेस्ट हाउस है। जिन पब्लिक अण्डरटेकिंग्ज के हैड-आफिस बाहर है उनके आफिसर्ज यहा रहते हैं। मैं चाहता हू कि आप कोई आफिसर्ज की कमेटी बनाकर या जैसे ठीक समझे इसकी जाच करवाये। कितने गेस्ट हाउसेज की यहा जरूरत है। एक बात और—हर अण्डरटेकिंग को यहा पर आफिसर रखना पडता है—फाइल्ज चेंजिग के लिए। क्योकि हैड-आफिस से लिखने से काम नही चलता है। यह बात मेरी समझ मे नही आती है कि फाइल्ज चेंजिग के लिए यहा एक आफिसर बैठा रहे उसको तनख्वाह दी जाय, भत्ता दिया जाय, दूसरी सुविधाये दी जाय। वहा से लिख देने से काम क्यो नही चलता है। उसके क्लैरिफिकेशन के लिए, इलूमिडेशन के लिए अगर जरूरत हो तो आदमी को वहा से बुलाकर राय ली जा सकती है। वह होटल मे ठहर सकता है, लेकिन उसके लिये यहा मकान लेकर, गेस्ट हाउस बना कर रखना, उसको मेन्टेन करने के लिए चपरासी, क्लर्क रखना, इतना खर्च क्यो किया जाता है। यह खर्च कम किया जा सकता है, लेकिन इस तरफ ध्यान नही दिया जाता है। इस तरफ ध्यान देना चाहिए।

एक बात मै अपनी स्टेट के सम्बन्ध मे कहना चाहता हू। बिहार मे एक नार्थ-बिहार रिजन है, जिसकी आबादी दो करोड से ज्यादा है, करीब ढाई करोड है अर्थात देश की पापुलेशन का 20 प्रतिशत। बहुत पिछड़ा हुआ है, न वहा पर कोई इण्डस्ट्री है, न कोई फैक्ट्री है, न कोई मिल है, चार-पाच आउट-डटेड शुगर फैक्ट्रीज है। बिजली भी नहीं है, पर-कैपिटा हिन्दुस्तान की जितनी बिजली की खपत है, उसको चौथाई खपत भी वहा पर नही है। ऐसी स्थिति मे वहा कैसे उद्योग बढे? अगर सरकार इस तरफ ध्यान नही देगी तो ईस्टर्न यू० पी० और नार्थ-बिहार हमेशा गरीब के गरीब रह जायेगे और इस तरह से हमारे एक अग के कमजोर होने से सारे शरीर की ताकत कम हो जायगी। मैं चाहता हू कि इस तरफ ध्यान दिया जाय। मैं यह नही कहता कि केवल बिहार या यू० पी०

[श्री डी० एन० तिवारी]

मे ही ऐसा है, देश के दूसरे राज्यो म भी कुछ रिजन्ज ऐमे होगे जो बहुत पिछडे हुए होगे। जैसे आन्ध्र मे रायलसीमा का क्षेत्र है, महाराष्ट्र मे भी ऐसे क्षेत्र होगे, इसलिये हर स्टेट मे जो पिछडे क्षत्र है जो एजूकेशनली पोलिटीकली, इकानामिकली पिछडे हुए है उनको कैसे तरक्की दी जायगी, इस तरफ अधिक ध्यान जाना चाहिए। इन बैकवर्ड एरियाज क लिय हर साल आश्वासन दिया जाता है, बजट म भी कुछ पैसा रखा जाता है, लेकिन उसका क्या परफार्मेन्स हुआ यह पता नही लगता है अगर उसकी रिपोर्ट मिल जाती तो यह बात यहा कहने का जरूरत नही पडती। बिहार म तो कुछ ऐस एरियाज है जहा पाच सात वर्ष तक बच्चो को पहनने के लिए कपडा भी नही मिल पाता। बच्चे प्लेट-फार्मो पर खड रहते है कुछ लोग खाकर फैक दे तो उसको उठाकर चाट ले। बम्बई मे तो ऐसी गरीबी नही है लेकिन अगर आप गोरखपुर म आगे आसाम के बार्डर तक चल जाये तो आप वहा देखेंगे कि पच्चीसो बच्चे स्टेशन पर खड रहते है—या तो भीख मागते है या उनस भीख मगवाई जाती है या इस दृष्टि म रहते है कि हम क्या खा रहे है अगर फेक दे या कुछ छोड दें तो ये उठा कर खा ले। हम झूठा खिलाना नही चाहते, इसलिए कुछ पैस दे देते है। तो इतनी गरीबी है। बुभुक्षित किं न करोति पापम्। जब पेट जलता है तो कौनसा पाप नही किया जा सकता?

इसके अलावा इसमे पोलिटिकल इम्प्लीकेशन भी है। अगर आप ध्यान नही देंगे तो वहां के लोग क्या करेंगे? फिर या तो वे लोग श्री इन्द्रजीत गुप्त के हाथ मे जायें या श्री ज्योतिर्मय बसु के हाथ मे जायें। (व्यवधान) हालांकि हम नही चाहते कि गरीबी का लाभ उठाकर हमारे देशवासियो को गलत रास्ते पर ले जाया जाये। इस बात को हम कभी नही चाहेंगे। तो यह जो दो एक बाते मैंने कही है, मैं चाहूंगा उन पर पूरा ध्यान दिया जाये।

SHRI TRIDIB CHAUDHURI (Berhampore) Mr Deputy Speaker, Sir, when one has had the privilege of sitting in this House from its very inception, one has also the good fortune or misfortune of seeing high hopes aroused by the promises and pledges given to the people by our rulers burnt to ashes and buried under the debris of disillusion.

I was sitting here, in this House when the whole House unanimously on the motion of late Prime Minister Jawaharlal Nehru took a solemn pledge of building up a socialistic pattern of society That was in 1954 We know how in the course of next one and a half decades the hopes that were aroused in the minds of the common people by the pledg of socialism came to nothing and were totally nullified The results were reflected in the electoral verdict of the people in 1967

Then came a re organisation of the ruling party and a new and dynamic leadership took over The ruling Congress party that was the majority party that was ruling the country since we became independent, again re-dedicated themselves apparently with renewed zeal to the goal of socialism and raised new catchy slogan of *garibi hatao* Of course, in the course of these 1½ years, this slogan of *garibi hatao* and its criticism has also become very much hackneyed But it would be useful to find out how we have kept up our pledges to the people

The banks have been nationalised But the Bank boards under the Government ownership still continue to be dominated by big industrialists or the same old banking executives who had helped the financial capitalists, the industrial capitalists, in building up their monopolistic grip over the economy

After nationalisation, what has happened? We need not call any other witness The other day the Finance Minister himself admitted on the floor of Parliament that even after nationalisation more than 50 per cent of the advances of the nationalised banks had gone not to the 75 large industrial houses but to a select group out of those 75, to the 20 larger industrial houses as has been designated by the Monopoly Commission I do not remember the exact figure. Perhaps, he had mentioned that 53 per cent of the advances had gone to them

Formerly, when from the other side of the House we used to point out and complain

about these sort of things, the usual answer was that there were people in the Government, older congress leaders, who were pro-big business, pro-monopoly. So, it would be instructive to take up some of the latest figures since the new leadership, the new Government, has come to power. I have already mentioned about the advances made to big business by the nationalised banks. Here is another set of figures in my hands. Between July 1971 and February 1972, that is, since this new Government, pledged to socialism, pledged to *garibi hatao*, came into power, 41 industrial licences have been issued to large industrial houses. To whom? Out of these 41, Birlas have got eight,—three cheers to our pledge of socialism—Thapars have got six, Shri Ram have got five, Sahu Jain have got four, Bangur have got four, Bird Hailger, Goenkas, Mafatlal and Sarabhai two each and Killicks and Walchands one each.

In 59 cases the large industrial houses have been given permission to double their capacities. I need not go into very many details here for lack of time. But neither of these cases—neither in the case of grant of new licences to the much condemned large or larger industrial houses, monoploy houses, nor in the case of permission given to 59 cases for doubling up their capacities--was referred to the Monopoly Commission. And I understand that there is some contemplation now to expand the Commission and also it seems that the Government is in two minds about the constitution and functioning of the Monopoly Commission. They do not know what to do with it ; so, for the present, they are going to increase the number of members of the Commission, so that the difficulties that are holding up their work would not be there. What sort of difficulties—I do not know.

But, you know, lately there has been much cry not only from this side of the House but from the general public also and from the Members of the ruling Party and even from the members of the Council of Ministers about the take-over of big monopoly houses. Here I have a report of a conference which was held in Delhi in Vithal Bhai Patel House on May 14 where a resolution was passed and the Conference was held in which Members of the Council of Ministers attended and the demand went forth from the Conference that the 75 larger industrial houses or monopoly houses should be immediately taken over and should be nationalised. But, unfortunately, instead of the monopoly houses being taken over by the Government, the real position is that the monopoly houses themselves seem to have taken over the Government. Otherwise, how is it that we find....

SHRI D N. TIWARY: Most uncharitable.

SHRI TRIDIB CHAUDHURI: Look at the facts. In the corporations, in the new public corporations that are coming up—I need not mention the case of Air India the Government is putting leading big businessmen and monopolist in charge. Mr. Tata has been there for quite a long time--but what about the newly formed Urban and Housing Development Corporation? Mr. Harish Mahindra of Mahindra and Mahindra was the Chairman and he has been replaced by another big businessman ftom Calcutta, Mr. Parikh. Mr. T. S. Krishna of T. V. S. for Tamil Nadu has been made Chairman of Bharat Heavy Plates and Vessels. Then one well-known gentleman from Hindustan Lever, Mr. P. L. Tandon, has been made the Chairman of the STC. How is it that these things do come to happen?

I conclude by referring to the central board of the key, pivotal institution on which the whole economy rests and by which the entire economic policy of the Government is directed. I come to the Reserve Bank of India. It is a completely nationalised institution, a government-owned institution since independence. Here, I find in the Board of Directors such names as Shri S. L Kirloskar, Shri Bhaskar Mittel, the noted Calcutta industrialist whom many of our friends from Bengal know, Mr. V N. Puri, Mr. Arvind Mafatlal and such other names. In the local Boards also I find there is none else but these big industrialists and big financiers.

MR. DEPUTY-SPEAKER: Pass it on to the Minister.

SHRI TRIDIB CHAUDHURI: I need not pass it on. The Ministers are fully aware of the facts.

MR. DEPUTY-SPEAKER: You have drawn his attention.

SHRI TRIDIB CHAUDHURI: So that is how these things go on. My only regret is that when Mr. Morarji Desai was here and even when his predecessor, Mr. Deshmukh was here as Finance Minister, I tried in my

[Shri Tridib Chaudhuri]

own humble way to bring these things, on the floor of the House, to the attention of the various Finance Ministers and the Government. But things never changed. So Morarji Desais, Deshmukhs and Chavans come and go ; but this whole structure remains for ever Unless we strike at the very foundations, nothing will change, Thank you.

श्री प्रताप सिंह नेगी (गढ़वाल). उपाध्यक्ष महोदय, मै वित्त विधेयक का समर्थन करने के लिए खड़ा हुआ हू। इससे पहले कि मै इस सम्बन्ध मे कुछ कहू मै वित्त मन्त्री महोदय का ध्यान इस ओर आकर्षित करना चाहता हू कि इसी दिल्ली के अन्दर आज हमारे लाखो भाई बगैर झोपड़ी के सड़क की पटरियों पर रहते है। हम कहते हैं कि शहरी सम्पत्ति की सीमा निर्धारित करे। लेकिन यह कभी नही सोचते कि इम शहरी सम्पत्ति की अगर अधिकतम सीमा निर्धारित करते हैं तो न्यूनतम भी निर्धारित की जाये ताकि उन लोगो की भी कुछ हालत सुधरे। उनके यहा न तो सर ढकने के लिए मकान हैं, न उनको शौच जाने की सुविधा है, न उनको पीने के पानी का इतजाम है, और जो झुग्गी झोंपड़ी वाले है, मैंने पिछली बरसात मे देखा था कि कमर तक पानी वहा भरा हुआ था और वे लोग वहा परेशानी मे रह रहे थे। जब राजधानी की भी यह हालत हो और हम कहे कि हम समाजवाद की ओर बढ़ रहे है, मै समझता हू यह एक विडम्बनामात्र ही है। हमे चाहिए कि सबसे पहले हम अपने उन गिरे हुए भाइयो की हालत सुधारने का यत्न करे जिनकी हालत दर्दनाक है।

15.57 hrs.

[SHRI K. N. TIWARY *in the Chair.*]

मैं ऐसे इलाके से आता हूं जहां के लोग रोजी रोटी के लिए आपके दिल्ली, बम्बई, कलकत्ता, लखनऊ और शिमले आदि बड़े बड़े शहरों मे जाते हैं क्योंकि वहां आमदनी का कोई जरिया नहीं है। खेती पहाड़ों पर गुजर के लायक होती नही। लेकिन कोई उधर नहीं देखता, और वे लोग यहा आते है और आकर आपके बरतन मांजते है। लेकिन रात मे सोने के लिए उनको जगह नही है। यहां पर आप चले जाइये झुग्गी झोपड़ियों में, एक तरफ तो बड़े बडे महल है और दूसरी तरफ उन लोगो की यह हालत है कि उनको पीने का पानी तक नहीं मिलता, उसकी कोई सुविधा नही है, वहा शौच जाने की सुविधा नही है, बच्चो को तन ढकने के लिए कपड़ा नही है। इस हालत को सुधारना सबसे पहला कदम होना चाहिए।

इसके अलावा मै अपने इलाके के बारे मे कुछ कहना चाहता हू। माननीय गुजराल जी को मालूम होगा कि मेरे यहा के बहुत सारे लोग जो चतुर्थ श्रेणी के कर्मचारी है, कभी किसी का पिता, कभी किसी की माता, कभी किसी की पत्नी, किसी की बहन, किसी का भाई क्षय रोग मे पीड़ित होकर दिल्ली आते है और मेरे पास पहुचते है, मैं माननीय गुजराल जी के पास पहुचता हूं कि भाई इनको स्वास्थ्य के लिहाज से कोई अच्छा आवास आप अलाट कर दीजिये। लेकिन जब मकान ही नही है तो वे कहा से अलाट करें। इधर ध्यान देना चाहिए। साथ ही जब हमारे उस इलाके मे सैकड़ों आदमी क्षय रोग से पीडित होते हैं तो क्यों नही वहीं क्षय रोग का अस्पताल खोला जाय। सारे गढवाल मे एक भी क्षय रोग का अस्पताल नहीं है। हमको सहारनपुर, भुवाली दिल्ली आदि दूर स्थानों मे जाना पड़ता है। इसलिए मेरा निवेदन है कि ऐसे रोगियों के लिए वही कोई इन्तजाम होना चाहिए।

16 hrs.

इसके अलावा यह भी देखते हैं कि एक तरफ हम कहते हैं कि सीलिंग करें, यह होनी चाहिए, लेकिन सवाल यह है कि उन गरीब किसानों की तरफ हमने कभी ध्यान नहीं दिया है जिनको कि हम भूमिहीन कहते हैं। और अगर मैं कहूं कृषि मजदूर तो अनुचित न होगा, उनकी तरफ कोई ध्यान नहीं है। उनको कम से कम एक, दो एकड़ कुछ भूमि, तो मिलनी

चाहिए। हम अपनी जमीन की रक्षा की बात सोचते हैं, हर आदमी सोचता है, लेकिन उन भूखे पेट वालों के लिए जो आपके यहां मजदूरी करते हैं, जिनकी झोंपड़ी नही है, उनके लिए कुछ नही सोचते। उनके लिए कुछ विचार करना चाहिए। जब तक हम उनके लिए विचार नही करेंगे, मैं आपको बताना चाहता हूं कि हमारी गरीबी हट नहीं सकती। गरीबी अगर हमें हटानी है तो गरीबों को राहत पहुंचानी पड़ेगी, गरीबों का विकास करना पड़ेगा। मुझे माफ करे, मैं कुछ अपने इलाके की बात करना चाहता हूं।

सन् 1944 की 16 दिसम्बर को मेरे यहा डिप्टी कमिश्नर मिस्टर आर० वी० बर्नटी एक अंग्रेज थे, उन्होंने हमारे भावर की हालत का देख करके कहा कि यहा को जमीन सर-सब्ज हो सकती है, यहा पानी का इंतजाम किया जाए तो काफी अनाज पैदा हो सकता है। उसके बाद गवर्नमेंट को जब उन्होंने लखनऊ को लिखा तो गवर्नमेट की तरफ से राधाकान्त गये। राधाकान्त, एक कृषि विशेषज्ञ थे, उन्होंने वहां जाकर देखा और रिपोर्ट दी कि यहां पानी की व्यवस्था कर दी जाए तो यह जमीन उपजाऊ हो सकती है। उसके बाद जमुना नहर पर जो इंजीनियर काम करते थे उन लोगों को वहां भेजा गया और कहा गया कि इसका सर्वेक्षण किया जाए। उन्होंने मालनी नदी पर एक स्कीम बनाई जिसमें यह बताया गया कि 320 फुट ऊंचा बाध बनेगा और उससे यहां की सारी जमीन सरसब्ज हो सकती है और 500 किलोवाट बिजली भी उपलब्ध होगी। लेकिन सन् 1946 तक यह स्कीम चलती रही और आजादी हासिल होते ही, मालनी बांध स्कीम का बलिदान हो गया। आजादी के बाद तो ज्यादा तरक्की करना चाहिए थी और ज्यादा ध्यान दिया जाना चाहिए था, लेकिन उस तरफ ध्यान नहीं दिया गया।

सन् 1945 में हमारे यहां नायर नदी के मरोड़ी नामक स्थान पर डैम बनाने की योजना बनी। अमरीका से गवर्नमेंट की जो अंत-र्राष्ट्रीय इंजीनियरिंग कम्पनी है उसके विशेषज्ञ मिस्टर सेवेज वहा आए और उन्होंने उसे देखा। मैं और भाई भक्तदर्शन जो, श्री ललिता प्रसाद नैथानी (सम्पादक, सत्यपथ) आदि चार पाच आदमी मिस्टर सेवेज से मिले और हमने उनसे पूछा कि क्या यह स्कीम सफल हो सकती है? उन्होंने कहा कि बिलकुल ठीक है। उन्होंने यह भी कहा कि मैंने आपकी सरकार को कह दिया है, अगर तुम नहीं बनाते हो तो मुझे दे दीजिए। लेकिन उस पर 22 लाख रुपये अधिकारियों के भत्ते आदि पर खर्च हुए लेकिन 22 पत्थर भी वहा नहीं हैं। 45 में जो स्कीम शुरू हुई और 1947 में आजादी आई। गुलामी के साथ वह स्कीम भी चली गई। मेरा कहने का मतलब यह है कि कम से कम हम लोग जो बिलकुल पिछड़े हुए है उद्योगों के सम्बन्ध मे उनकी तरफ ध्यान दिया जाना चाहिए। सरकारी रिपोर्ट मे लिखा हुआ है कि शिक्षा की उन्नति के लिए हम चाहते हैं कि जो बच्चे है उनको एक वक्त पौष्टिक खाना दिया जाए और उनकी शिक्षा का अनिवार्य प्रबन्ध किया जाए। लेकिन मैं आपको उदाहरण देना चाहता हूं कि हमारे यहां एक भी स्कूल—चाहे प्राइमरी हो अथवा और स्कूल हो, नहीं बनाया गया गवर्नमेंट की तरफ से। लोगों को कहा गया कि जब तक तुम बिल्डिंग नहीं बनाते हो, तुम्हारे लिए स्कूल नहीं खोला जा सकता। उस इलाके के लिए जिसके लाखों आदमी यहां दिल्ली मे पड़े हुए है उनसे कहा गया कि बिल्डिंग बनाओ, तब स्कूल दिया जाएगा। इससे भला शिक्षा आगे बढ़ जाएगी?

16.03 hrs.

[SHRI R. D. BHANDARE *in the Chair*]

मैं ज्यादा कुछ न कहकर सिर्फ एक बात कहना चाहता हूं कि अगर आप जमीन की सीलिंग करना चाहते हैं या शहरी सम्पत्ति की सीमा निर्धारित करना चाहते हैं तो सबसे जरूरी चीज यह है कि न्यूनतम सीमा भी निर्धारित की जाए कि इतनी सम्पत्ति हर एक के पास होनी जरूरी है। जब तक आप ऐसा नहीं करेंगे, तब तक गरीबी दूर नहीं होगी

[श्री प्रतापसिंह नेगी]
और समाजवाद नही आ सकेगा। इन शब्दो के साथ मे इस वित्त विधेयक का समर्थन करता हू।

श्री विभूति मिश्र (मोतीहारी) चेयरमैन साहब, आपको मै धन्यवाद देता हू कि आपने मुझे बोलने का समय दिया। हमारे चीफ व्हिप साहब ने सारे सेशन मे एक रोज भी हमे समय नही दिया। हमारे सविधान मे लिखा हुआ है सोशल जस्टिस होगा। हम 25 आदमी है इस सदन मे 1950-52 से, यह सोशल जस्टिस है, न्याय है, कि उसमे से मैं एक हू और बोलने का समय नही दिया गया आप देखिए।

दूसरी बात मुझे यह कहनी है कि बिहार जो है वह आर्थिक दृष्टि से हिन्दुस्तान मे 17वां इसका स्थान है। इडिपेंडेंस के बाद इसका चौथा स्थान था, आर्थिक दृष्टि से बिहार अब बहुत पीछे चला गया। वित्त मत्री रहते तो मै इन्हे कहता। जैसे भी हो आप मदद कीजिए कि बिहार की परकैपिटा इनकम बढे और बिहार से इडस्ट्री लगे। बिहार मे भी उत्तर बिहार की हालत दयनीय है और वहा कोई इडस्ट्री नही है। इसीलिए इस दिशा मे अगर आप न्याय नही करेगे सब स्टेटो के साथ तो अलगाव की प्रवृत्ति होगी। इसलिए मैं केन्द्रीय सरकार को हिदायत कर देना चाहता हू कि वह सब स्टेट्स के साथ समानता का व्यवहार करे। अगर ऐसा आप नही करेगे तो नतीजा यह होगा कि अलगाव की प्रवृत्ति आयेगी और इसको आप रोक नही सकेंगे। मैं भी गाधीवादी हू और आगे के जो लडके हैं, बेरोजगार हैं, नौकरी न रहने पर वह दुनिया की हवा की वजह से विक्षुब्ध हो जाएगे। इसलिए सरकार से कहना चाहता हू कि सब स्टेट की मदद करे और समान रूप से करे।

सेंट्रल सर्विसेज मे भी सबको बराबर का स्थान दीजिए। आपके यहा सेंट्रल सर्विस को जो अथारिटी है उसके ऊपर अकुश लगाइये। जैसे हरिजनों के लिए आपने सीट रिजर्वेशन किया हुआ है, उसी तरह से हर एक स्टेट की आबादी के अनुसार सरकारी नौकरियो मे आप जगह दीजिए।

एक बात मुझे यह कहनी है कि अगर चव्हाण साहब किरासिन तेल के अलावे दूसरे सेक्टर मे टैक्स लगाते तो गरीबो को टैक्स करने की जरूरत नही पडती। लेकिन गरीबो पर किरासिन तेल के टैक्स का असर पडेगा।

अन्त मे मुझे एक बात और कहनी है। यह लैंड सीलिग की बात है। एक कमेटी भी बनी है। मेरे ख्याल से जो भाई गाव मे रहते होंगे वह समझेंगे कि लैंड क्या चीज है। एक गाव मे एक जगह दो तरह के प्लाट की एक क्वालटी नही रहती है। प्लाट टु प्लाट जमीन का फर्क पडता है और उसमे भी जो जमीन शहर के नजदीक हो, उसकी कीमत ज्यादा है। उसकी पैदावार की कीमत ज्यादा मिलेगी बनिस्बत उसके जो जगल के नजदीक रहता है, स्टेशन से दूर रहता है, उसको कम्यूनिकेशन नही है, वहा की जमीन की कीमत कम है। इसलिए मै कहूगा कि जमीन को उसकी क्वालिटी के अनुसार क्लासिफिकेशन करके सीलिंग करे। मैं सिलिग जरूर करना चाहता हू, यह पोलिटिकल डिसीजन भी है और इकानामिक डिसीजन भी है। लेकिन सदस्य अपने ऊपर सीलिग लगाये कि हम कितना चाहते है, किसान को क्या देने जा रहे हैं क्योकि उन्ही की ताकत से हम चुनकर आयेंगे। जिसकी जायदाद आप लेंगे तो वह क्रान्ति करेगा। इसलिए मैं कहूगा कि जो एम० पी० या एम० एल० ए० सीलिंग लगावें, पहले वह देख लें कि उनको कितना मिलता है। पहले अपने अनुसार सबको स्टैन्डर्ड आफ लिविंग दे। मैं समझता हू कि किसी के पास ज्यादा जमीन न रहे, सब के पास एक समान रहे। भले ही कोई राष्ट्रपति हो, उसकी स्टैन्डर्ड आफ लिविंग और मजदूर की स्टैन्डर्ड आफ लिविंग एक सी होनी चाहिये। मैं बतलाना चाहता हूं कि साधुओं का एक सम्प्रदाय है।

SOME HON. MEMBERS: Hear, hear.

MR. CHAIRMAN : Kindly remember this is a House, and it is not in consonance with the decorum of the House to say "hear, hear." Kindly listen quietly.

श्री विभूति मिश्र : वह कबीरपन्थी साधु होते है। उनमें से एक साहिब जी कहलाते है। उस महन्त को लोग कन्धे पर ले जाते हैं, लेकिन खाने के समय सब एक साथ बैठ कर भोजन करते हैं। उसमे यह नही होता है कि साहब जी एक चीज खायें और दूसरे आदमी दूसरा खाना खायें। इसलिये इस देश मे समाजवाद लाने के लिये बहुत जरूरी है कि चाहे कोई आदमी राष्ट्रपति हो चाहे प्रधान मन्त्री हो, चाहे हल चलाने वाला हो, चाहे किसान हो, चाहे प्रोफेसर हो या डाक्टर हो, हर आदमी का भाजन एक सा होना चाहिये और हर आदमी के बच्चे के साथ एक सा ट्रीटमेंट होना चाहिये, उसमें दो चीज नही होनी चाहिये। आज थोड़े से आदमी है जिनके बच्चे सेंट जैविअर स्कूल मे या किसी और बड़े स्कूल मे पढते हैं, लेकिन किसान के लड़के के लिये शिक्षा का प्रबन्ध नही है, वह कहीं पढ़ने नही जाता है। यह क्या समाजवाद है? आज भी अगर रेवोल्यूशन हो तो मै जेल जाने के लिये तैयार हूं, गोली खाने के लिये तैयार हू, लेकिन एक बात कहना चाहता हू। समाजवाद आप लाइये, लेकिन उस के पहले जो हम एम० पी० लोग है वह जो कुछ पाते हैं उसमे कट कीजिये। एक किसान के पास आज रहने के लिये झोपड़ी होती है। उस मे रहने के लिये और पुआल पर लेटने के लिये तैयार हो जाइये, तब आप सोशलिज्म की बात कहिये। लेकिन आप खुद तो पायें 1500 रुपये और दूसरे लोगों के पास खाने के लिये न रहे, यह चलने वाला नहीं है।

श्री रामावतार शास्त्री (पटना) : आप लैंड सीलिंग के खिलाफ, कांग्रेस चुनाव घोषणा पत्र के खिलाफ, बोल रहे हैं और जमीदारों की मदद कर रहे हैं।

श्री विभूति मिश्र : आप क्या बोलते हैं? आप 1942 में कहां थे?

श्री रामावतार शास्त्री : मैं जेल में था, आप कहां थे? मेरे और सरजू पांडे जैसे हजारो कम्युनिस्ट जेल मे थे।

श्री विभूति मिश्र : मै इससे दबने वाला नहीं हू। मैं देशभक्त हू।

श्री रामावतार शास्त्री : मैं 13 वर्ष जेल में रहा, आप कितने वर्ष रहे हैं? हमारी देशभक्ति पर आंच नहीं आनी चाहिये। सभापति महोदय, आप उन को मना कीजिये।

MR. CHAIRMAN : Mr. Shastri, you are going beyond limits.

श्री विभूति मिश्र : मैंने ऐसे बहुत से आदमियो को देखा है।

श्री रामावतार शास्त्री : जी हा, मैंने भी देखा है। मै किसी से कम देशभक्त नही हू। जमीदारों की मदद करने वाला देशभक्त नही हो सकता।

सभापति महोदय : श्री मिश्र उनकी बातों पर ध्यान न दें।

श्री विभूति मिश्र : मैं 1942 के मूवमेंट के पहले की बात बतलाना चाहता हूं। 1942 के पहले गाधी जी के लिये कहा जाता था कि वह बुड्ढे हो गये, वह रेवोल्यूशन कैसे लायेंगे? हमारे सारे नौजवान लोग कहते थे कि वह बुड्ढे हो गये। लेकिन गाधी जी ने 1942 के मूवमेंट को चलाया। उस समय हम लोगों जैसे आदमी थे जो 1942 के मूवमेंट में जेल गये। उस समय हम लोगों के जीने और मरने का सवाल था। हम लोग कहते थे कि हम जिंदा रहेंगे या मर जायेंगे।

16.14 hrs.

[SHRI K. N. TIWARY *in the Chair*]

श्री रामावतार शास्त्री : हम लोगों में से हजारों लोग जेल में गये थे।

सभापति महोदय : आप इस तरह से इंटरप्ट क्यों करते हैं।

श्री रामावतार शास्त्री : तब फिर वह क्यों कहते हैं। आप उनको भी रोकिये।

श्री विभूति मिश्र : इसलिये मैं कहता हू कि लैंड सीलिंग जरूर होनी चाहिये, लेकिन जमीन की क्वालिटी और स्थान को जरूर देखना चाहिये। एक किसान के यहा कितना पैदा होगा उसकी पैदावार के अनुसार जमीन दी जाये। फिर उसकी शिक्षा दीक्षा जैसी और चीजे भी आनी है। आज हमारी पार्टी और दूसरी पर्टियों के लोग कहते है कि सीलिंग बहुत ज्यादा है, लेकिन वह यह नही देखते कि वह कितना पाते है। पहले वह अपना हिसाब मिलाये कि वह कितना पाते है फिर उतना ही वह और लोगो को भी दें। अगर ऐसा नही होगा तो बाहर के दूसरे लोगो का हम लोगो की जबान पर विश्वास नही होगा।

श्री रामावतार शास्त्री : इस तरह मे आप गरीबों का गला काटिये।

श्री विभूति मिश्र आज गडक योजना के ऊपर 22 करोड रुपये खर्च हो चुके है।

SHRIMATI T. LAKSHMIKANTHAMMA (Khammam): The hon. Member is pleading against land reforms Let the people of his constituency read what he is saying here.

श्री विभूति मिश्र : यह मरा पाचवा चुनाव है। लोगो को मैं अधिक समझता हू।

श्री सतपाल कपूर . चुनाव से पहले गरीबो से हमदर्दी और चुनाव के बाद दुश्मनी।

श्री विभूति मिश्र : हम जैसे पद्रह हजार साल में पाए और किसी को पाच हजार भी साल मे न दे तो यह कहा का न्याय है?

श्री बसन्त साठे (अकोला) : पद्रह हजार की सीलिंग होनी चाहिये, यह साफ साफ क्यो नहीं कह देते।

सभापति महोदय : कोई सदस्य बोल रहा हो तो उसको बोलने दिया जाना चाहिये। आपको भी समय मिलेगा और तब कह लेना।

श्री सतपाल कपूर : यह इनका अपना प्वाइंट आफ व्यू है, पार्टी का नहीं है।

श्री शशि भूषण (दक्षिण दिल्ली) : परसनल व्यू प्वाइट यहा पेश करने का उनको अधिकार है, पार्टी का नही।

श्री विभूति मिश्र : अब मैं गडक योजना के बारे मे कुछ कहना चाहता हूं।

केन्द्रीय सरकार इसके वास्ते पूरा रुपया दे कर जल्दी मे जल्दी इसको पूरा कराए। मैं उससे यह भी माग करता हू कि जो रुपये खर्च हुए है उसके लिए मूल्याकन कराये और पता लगाए कि जितना खर्च हुआ है उतने का काम भी हुआ है या नही हुआ है। वित्त मत्री जी इसके बारे मे उचित कदम उठाये।

समाजवाद का नारा बहुत जोरो से लगाया जाता है। मै चाहता हू कि यह इसके अनुरूप होगा अगर एक ही तरह की शिक्षा पद्धति सारे देश मे हो। सेटर इसको देखे। सेट जैवियर स्कूल नही रहने चाहिये, पब्लिक स्कूल नही रहने चाहिये। एक तरह की शिक्षा सारे भारत मे दी जानी चाहिये, उसकी व्यवस्था होनी चाहिये। पुराने जमाने में राजा का लडका और रक का लडका आश्रम मे एक ही स्थान पर शिक्षा ग्रहण किया करता था। एक ही तरह के स्कूल और एक ही तरह की शिक्षा की व्यवस्था सारे देश मे होनी चाहिये।

श्री शशि भूषण : राजा का लड़का कहा से लाएगे अब।

श्री विभूति मिश्र . दिल्ली मे हम लोग जो रहते है या दिल्ली मे जो जनता रहती है उस के वास्ते दवाइयो की, डाक्टरों आदि की बडी सहूलियत है। लेकिन हम लोग जब गावो में या छोटी जगहों पर जाते है तो वहा पर अस्पतालो मे दवाइया नही होती है। गांवो मे जो डिस्पैसरिया होती है उनमे दवाए नहीं होती है, डाक्टर नही होते हैं। गांवों की तरफ आप ध्यान दें। वहा दवाइयों और डाक्टरों की आप व्यवस्था करे।

श्री शम्भू नाथ (सैदपुर) : ये कहते है कि पार्लियामेंट के मैम्बर इतना अधिक क्यों लेते हैं। मैं मिश्र जी को आश्वासन देना चाहता

हूं कि हम सारी तनख्वाह और एलाउंसिस देने को तैयार हैं लेकिन वह अपनी सारी जमीन गरीबों में बांट दें।

श्री नरसिंह नारायण पांडे (गोरखपुर) : न ये बांटने वाले हैं और न ही वे देने वाले हैं।

श्री विभूति मिश्र : जितने इंडस्ट्रियल हाउसिस बनते हैं या कारखाने लगते है वे शहरों में ही बनते और लगते है। गांवों मे चलकर आप देखिये। हरिजनों के पास घर नहीं है, पीने के पानी का उनके वास्ते इन्तजाम नहीं है। सरकार का ध्यान उधर नही जाता है। सरकार के पैसे का जो बटवारा हो वह आबादी के अनुसार होना चाहिये और गावों में भी उसी के अनुसार जाना चाहिये। और शहर मे भी उतना ही जाय चाहे इंडस्ट्रियल सैक्टर में जाय। इसके अलावा मै आपसे यह कहना चाहता हूं कि पानी की बहुत कमी है। आज तक चार योजनाएं बन चुकीं, पांचवीं बनने जा रही है। गांवों मे आज भी पानी नही मिलता है। लोग एक एक मील आध आध मील जा कर पानी लाते है .(**व्यवधान**) .

हमने अभी प्रधान मन्त्री महोदय का एक अखबार में पढ़ा कि दिल्ली में भिखमंगी बन्द होनी चाहिए, मै समझता हू कि सिर्फ दिल्ली मे ही नहीं सारे देश के अन्दर से भिखमंगी बन्द होनी चाहिए और उसके लिए कदम उठाए जाने चाहिए। आज आप स्टेशनो पर जाय होटलों मे जाए जिस तरह से लोग भीख मागते है उसे हर कीमत पर बन्द करना चाहिए।

अन्त में मुझे यह कहना है, लोग कहते है कि लोक सभा और राज्य सभा के जो एम० पी० हैं वह अपनी अपनी कांस्टीट्यूएंसी में जा कर के काम करें। लेकिन काम कैसे करें? किसी भी काम के लिए हमें सरकारी अफसर के पास जाना पड़ता है। हमारे हाथ में तो कोई अधिकार नहीं है। सारे अफसरों के यहां जा करके आर्जू कीजिए, मिन्नत कीजिए, चाहे दाखिल खारिज का काम हो, चाहे हेल्थ का काम हो, चाहे कोई काम हो, हमें उन्हीं के पास जाना पड़ता है और उस में जो कठिनाइयां हमें होती है वह हमी जानते है जो गांवों में रहते है। इसलिए सरकार की तरफ से हिदायत होनी चाहिए कि हम कांस्टीट्यूएसी के बारे मे जो शिकायत ले कर जाते है उसके ऊपर वह ध्यान दें, जितनी उनकी ताकत है उसके अनुसार उसे करे और नहीं होने वाला है तो हम लोगों को बता दे ताकि हम उन लोगों से कह दें कि नहीं हो सकता है। इसी तरह से जो शिकायत हम मिनिस्टर के पास ले जाय मिनिस्टर उसको देख लें और होने वाला है तो कह दें नही होने वाला है तो वैसा बता दे ताकि हम जनता को बता सकें कि उसमे यह कठिनाइया है।

SHRI ARJUN SETHI (Bhadrak): Sir, at the outset I offer my full support to the Finance Bill moved by the Finance Minister. At the same time, I would like to urge upon Government and the Finance Minister to take radical measures to solve the problems of our economy, because now the Government has got a clear expression of the will of our people in favour of a bold and radical programme to promote growth with social justice. When I say economic problems; I refer to problems which have been created by some people of rather unscrupulous nature by their intention to avoid tax payment and also concealing their property and creating black money. The minister knows where the shoe pinches and where our economic malady lies and how this malady is growing upward because of these people of a criminal nature. I repeat here the oft-repeated demand for seizure of all black money which creates artificial markets and also puts unnecessary burden on the public exchequer, with all possible strong and radical measures, so that economic growth with social justice can be brought about, because we are all aware how these people want to hold the country to ransom by evading tax payment and concealing their income. They are so to say traiters and the worst kind of criminals before the public and the nation as a whole. Government should not have any kind of soft corner or soft attitude towards them.

Similarly, there is also no appreciable decrease in arrears of income-tax which stood at Rs. 499 crores as on 31st March, 1971.

However, I am glad to know that the hon. Finance Minister has announced in the House

[Shri Arjun Sethi]

yesterday that he is going to bring forward a Bill soon to implement some of the recommendations of the Wanchoo Committee for unearthing black money, realising tax arrears and preventing tax evasion. My only appeal to the government is that the sooner it is brought forward the better it will be for the people and the country as a whole.

The second and major problem I would like to impress upon the government is the problem of unemployment in the rural areas and among the educated young men. This unemployment problem is growing rapidly in an alarming way. Unless government would come forward with hold and revolutionary measures to tackle the problem, it is no use allocating some crores of rupees here and there which simply add fuel to the fire rather than cure the disease. Because, what ever amount was allocated for this purpose last year, half of it remains unutilized due to procedural delays while people are badly in need of jobs for their livelihood.

Young men holding highest degrees are loitering in the corridors of the employment exchanges to get at least interview cards for their appearance before the interview boards. Here also most of them are denied the right to appear before the interview board because of the prevailing nepotism and malpractices in the bureaucracy. So, government should be revolutionary in its approach and must do everything to deal with this problem. Otherwise, this problem cannot be solved

Lastly, I come to my own State of Orissa, which has unfortunately been earmarked as a backward region in the country. As the government and the whole House are aware, the present plight of the Orissa people is most alarming due to the last cyclone and flood I would like to impress here upon the government the main causes on account of which almost every year the people of Orissa are suffering either by way of severe floods or drought. This is mainly due to the fluctuating monsoon and rainfall because of which we have at times flood and at times drought. The erratic rivers bring increased sorrows to the people by destroying the crops by too much of water or some times the crops dried up for want of water. This is because 80 to 85 per cent of the population of Orissa depend on agriculture for their livelihood. So, government should take immediate steps to undertake and complete the irrigation projects, particularly the major irrigation projects like Bhimkuda dam project in Baitarani river and Rengali dam project in Brahmini river. Otherwise, it is no use spending lakhs of rupees every year on relief and rehabilitation, which gives only negative returns rather than a positive one. In this way also government can not revive the backbone of the State economy which is deteriorating rapidly day by day

Similarly, what about the promised jute industry in Orissa? When is it going to materialise? I appeal to the Government and the hon. Finance Minister to do everything possible to establish the jute industry in Orissa, which would go a long way to mitigate the sufferings of the people by providing job opportunities at a time when they are badly in need of it

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : The statement by the Minister of Health will be at 5.30 p m. instead of at 5 p m for more than one reason. One reason is that the General Purposes Committee meeting is there

श्री कृष्ण चन्द्र पांडे (खलीलाबाद) सभापति महोदय, मेरा प्वाइंट आफ आर्डर है। यह मसला बड़ा ही गम्भीर है। पहले सरकार की ओर से कहा गया था कि स्टेटमेट चार पाच बजे तक होगा और अब कहा गया है कि साढ़े पांच बजे होगा। यह भी हो सकता है कि यह स्टेटमेट कल हो। इसलिए मैं चाहता हू कि इस घटना से तुरन्त सदन को अवगत कराया जाये। विलिंगडन अस्पताल यहा से दूर नही है, यहा से बहुत करीब है। इस प्रकार की घटनाये यदि बस्ती, गोरखपुर, देवरिया या आजमगढ़ मे हो जाये तो शायद साल भर के बाद स्टेटमेंट आयेगा। इसलिए मै आपके माध्यम से निवेदन करना चाहता हू कि स्टेटमेट जल्दी आवे और हम सुनें कि क्या बात है।

सभापति महोदय : अभी आपके सामने मन्त्री महोदय कह चुके हैं कि गवर्नमेंट की तरफ से साढ़े पांच बजे स्टेटमेंट होगा। जनरल पर्पजेज कमेटी हो रही है, जितने लोग हैं वहां

चले गए हैं, मिनिस्टर भी चले गए हैं और कई और आदमी जो रेस्पांसिबल है वे वहां चले गए हैं। स्पीकर वगैरह भी वहीं लगे हुए हैं इसलिए एक घण्टे की देरी पर कोई ज्यादा एतराज नहीं होना चाहिए।

श्री कृष्ण चन्द्र पांडे यह अस्पताल जितना ही नजदीक है मामला उतना ही दूर होता जा रहा है।

सभापति महोदय सिर्फ एक घण्टे की बात और है। आप बैठिये।

श्री सांघी।

SHRI N. K SANGHI (Jalore): I would like to congratulate the Finance Minister for giving us a very good Budget for the year 1972-73 I have also heard with rapt attention the scathing criticisms made by the Opposition Members regarding the Budget It is not a new thing Whenever a Budget is discussed, there are always criticisms decrying the Budget and saying that something is wrong here, something is wrong there and everything is wrong with the Budget that has been presented

If we have to appreciate this Budget, we have to go into the happenings of the past one year in the country What happened in this country during the last one year has never happened at all before in the last 25 or 50 years in this country What happened in East Pakistan? Because of the butchery of the people and wanton murder of children and young and old people, there was an exodus of ten million people to this country and in India we really thought of providing at least two meals a day to these people who had suffered so brutally in East Pakistan and came to our territory. We have been told by many people that it was a luxury for a poor country like India to have kept these refugees here and to have fed them all this time But, what happened? We cannot forget the fact that Pakistan attacked India—the dictators decided to attack India—and wanted to jeopardise the very liberty of this country It was against this wanton aggression that we had to fight a war against Pakistan. I would not take much of your time by going into the details of the 14-day war. But what happened is very clear to all of us. We not only kept our liberty intact but Bangla Desh became a reality Ten million refugees came to India and returned It is a new chapter in the history of India and it is in these circumstances that the Budget has to be considered

The Budget has created new obligations and new demands on the country and it is in this background that people were thinking as to what is going to happen to this Budget They were also thinking as to what is going to happen to these taxes and how the budgetary demands are going to be met. It is in this background that I would like to congratulate the Finance Minister for giving us a Budget which has belied the hopes of the Opposition Members What were the demands that were created in the country I would only say that we had to provide financial assistance to the new emerging country, Bangla Desh, and we have done well in this Budget by earmarking 125 crores Not only that We have to create finances to replenish our lost war material and we have also to make adequate provision to see that our armies are kept in proper shape, so that, if there is another aggression against India, we can face it very clearly and squarely The Budget has well taken care of all these demands

There have not been any major changes in the direct taxation The people were expecting that there would be an onslaught of an increase in direct taxation There has been no change except few minor changes here and there

Not only that The economy of the country has been kept up Public investment has been stepped up by Rs 710 crores, that is, an increase of 22 per cent as compared to last year With all these difficulties, we have not lost sight of creating public investment

We have also provided in this Budget Rs. 240 crores for social justice, that is, for water supply, slum clearance, education and employment for educated un-employed This is what the Budget has done

At the same time, we find, indirect taxation has been resorted to on items, like, aluminium, fertilisers, power-driven pumps and iron and steel to keep the deficit to a low figure of 240 crores.

It is in this background that I congratulate the Finance Minister for giving us a brilliant Budget, and the hopes and aspirations of the Opposition Members, I am sorry to say, were belied when the Budget was presented to this House.

[Shri N. K. Sanghi]

I remember, my hon. friend, Dr. V. K. R. V. Rao, said that India is basically a federal country and we will have the States and the Centre. Today, when our thoughts go to the resources of the States, we find, there have been heavy overdrafts on the Reserve Bank. We have allowed the States to go on with heavy overdrafts on the Reserue Bank, Today, the Central Government are thinking of taking some radical measures to see that the finances of the States are put on a proper keel and that they do not have heavy overdrafts. This is an important matter which has been attracting the minds of the legislators and the people in the country.

Then, we have to think of the backward States. For example, in Rajasthan, there have been perennial droughts and perennial famines every second year and the people have to migrate for a living from Rajasthan to other States. The Central Government should help such States where money has to be spent. If the State Governments have to spend money, that results in unwitting overdrafts. So, the Central Government should take proper care of such backward States.

Further, with a rise in price index of 10 points, there is an increase in the dearness allowance of the Central Government employees. Whenever there is an increase in the dearness allowance of Central Government employees, similar demands are raised in the States. There are the labour unions who take up the cause of the employees. The State Governments have to spend large amount of money on exigencies which naturally, results in large deficits in their budgets. The Central Government while taking care that these overdrafts should not increase to an unprecedented extent will take care to see that these backward States which really suffer from natural calamities are helped in every way and that a heavy burden is not put on the States and that financial outlays in respect of States are increased and they are taken care of.

I would like to draw your attention to another matter. We have two big financial institutions, the nationalised banks and the Life Insurance Corporation. Both these financial institutions are not under an effective parliamentary control. I would very much wish that the Life Insurance Corporation and the nationalised banks are brought under the control and accountability of the Auditor General so that they squarely come under the parliamentary control.

Today, we have as many as 85 public sector undertakings. We have the Public Accounts Committee, the Estimates Committee and the Public Undertakings Committee. These Financial Committees can examine not more than two or three public sector undertakings during one year. By the time these Committees go back to the same public sector undertaking, it will be at least 15-20 years before which they cannot go into the examination of it.

The Reports of the Public Accounts Committee and the Public Undertakings Committee have brought glaring flaws and points of inefficient working of these public sector undertakings to the knowledge of the Members of Parliament and to the knowledge of the people. For example, the Public Accounts Committee in their Report had brought out a case of embezzlement of Rs. 2 crores for the purchase of road rollers when they never existed. In another Report, the P. A. C. had brought out a series of strictures on the working of the O. N. G. C. and the non-utilisation of Rustom crude for two years, to the notice of the people.

When we are laying increasing emphasis on public sector undertakings and we are having more and more sectors in the public sector, it is high time that we increase the strength of these Committees, the P. A. C., the P. U. C. and the E. C. so that they can at least take up 15 to 20 public sector undertakings every year and examine their working. Today, the parliamentary system of working is the backbone of democratic working in the country. Unless we examine them and go deep into their working to find out what is really the difficulty, I do not think things will be set right and we would be able to go ahead in the manner in which the country ought to go.

Regarding nationalised banks, though these nationalised banks owe their legislation to Parliament, since they are not under the Auditor-General, they do not come under the control of Parliament directly. We occasionally discuss, but they do not come under the purview of the Public Accounts Committee or the Public Undertakings Committee. We are told by the Government that something like secrecy is required; the Reserve Bank

effects control over them. The Reserve Bank has some expertise on this matter. It is high time that these nationalised banks were brought under the control of the Public Undertakings Committee. They can look into these aspects. The experts can be called to come and give evidence. I am sure, Sir, that, if the nationalised banks are brought within the purview and control of the Public Undertakings Committee, we can have a better working of these banks. There is so much of hue and cry. We discuss every day. We find that the soiled notes have not been removed to the Reserve Bank with the result that the chests of the banks are full and the banks refuse to take notes from the people.

Similarly there has been shortage of change. Change is not sent to villages with the result that there is so much of scarcity of change; there is a hue and cry.

I am sure if the nationalised banks and the Life Insurance Corporation are brought under the control and accountability of the Auditor-General and thereby directly brought under Parliamentary control, there will certainly be a better working of both these institutions.

We have been discussing about Life Insurance Corporation. Sometimes the Committee on Public Undertakings do look into the matter of Life Insurance Corporation. But what do we find? The Life Insurance Corporation is supposed to serve the poor people. When it come to payment of life policies, many of these people do not get it. They keep on writing, and on some plea or other, the matter is delayed. Then what about low income housing loans? You have to fill up a bunch of papers and certificates. You must have technically competent people to have these done; otherwise, I am sure the poor man will not be able to get these loans. We want the common man to get these loans, we want the common man to get the life insurance policy, we want the common man's nominee to be paid the policy amount promptly. But we find that many things are not being done in the manner in which they ought to be done. To go deeper into it, I feel that they should be brought under the Auditor-General so that we may have a direct control.

I would like to say something about direct taxes. We have been talking of the Income Tax Act. After the 1961 Act, we have seen more than 400 amendments to many provisos and sub-sections. Today the Income-tax Act has become such a voluminous one. Even the best of legal experts fail to interpret. If you go to the Department, the Revenue Board, to have an explanation on certain difficult matters, the reply will not come to you for months. I am very happy that we have the Wanchoo Committee report on direct taxes. It is a voluminous record; it is a record from 'A' to 'Z'. Government should be really serious to see that something is done. I feel that the entire taxation law should be reconstituted, reformed, based on the Wanchoo Committee's report, so that we have a simplified law.

We are talking about the efficiency of the administration of direct taxes. In this connection I would draw your attention to the 25th Report of the Public Accounts Committee 1971-72, in which the Committee has drawn attention to these facts:

> "The Committee are unhappy over the rise in pendency of wealth-tax assessments. The number of pending assessments which as on 31st March 1966 was 54,240 rose to 1,20,666 as on 31st March 1969—an increase of over 120 per cent in three years."

> "During evidence, the representative of the Board conceded that this item of work had been neglected till recently."

Today we have the income-tax, we have the gift tax, we have the wealth tax. Is it reasonable that a person is not able to get an assessment done in 10 or 15 years? There should be some time limit; we should fix a time limit for completion of wealth tax assessment, so that those people who submit their returns are able to get the assessment done in two or four years, and not linger for years together. About two years back, there was a four-year period for income-tax assessment. Now we have reduced it to two years, and we find that the work has been done in two years income-tax assessments have been completed in two years. Why can we not do it in the case of wealth tax assessment also? Here also that should be done.

While speaking on the Finance Bill, I would like to draw the attention of the hon. Minister to one parricular point. In Rajasthan during the recent Indo-Pak conflict 40,000 people who were staying in Pakistan have come to India. They have migrated to India. We have occupied some territory in Pakistan. To-day they want Indian citizenship. They

[Shri N. K. Sanghi]

do not want to go back to Pakistan. They are mostly people originally belonging to Rajasthan. They had gone away to Pakistan because they were having some land. They are having very difficult conditions. When our Army marched into Pakistan, these people came to India. To-day, they are living in fear of death if they returned They are afraid that if they go back to Pakistan, they will not survive. I would request that our Government should consider this matter and try to give them citizenship so that they can live as decent citizens of India and they should not be afraid of their life.

The last point I wish to say is about the excise duty. There has been some rationalisation done in the excise duty. The Finance Minister was good enough to say that certain rationalisation has been done in the excise duty. I would like to say that the excise duty has been increased on the exposed films, films black and white and the colour films I would like to draw the attention of the Minister that in the Budget proposals it was mentioned that they wanted to raise an extra Rs 10 lakhs by the rationalisation of the excise duty But we worked it out and find that this rationasation would bring to the exchequer not less than Rs. 1 crore. The Ministry also might have got worked it out, I am sure, and I hope some relief will be given on the rationalised excise duty so that there may not be such a heavy onslaught on the film industry and the film industry may be able to survive.

I would like to draw your attentiou to what one hon. Member, Mr. Viswanathan, said namely that the Congress Party has no reason to be here and talk about black money because they have collected black money. I would like to say and put it clearly on the record that my Party, the Congress Party hardly ever believes in black money. In Rajasthan we raised Rs. 5 and Rs. 10 from the peasants and the labourers. Like that we collected small amounts. Sir, certainly the black money is like a cancer in our economy and it is high time that we get rid of it and we must do everything to get rid of the black money. I would like to say that the Opposition Members who raise blatant charges should first look into their own house before making such allegations.

With these words, I conclude.

श्री श्रीकिशन मोदी (सीकर) : सभापति महोदय, राजस्थान की पर-कैपिटा सन् 1965 में 492 थी जब कि 1969-70 मे वह 480 रह गई। पजाब और हरियाणा मे वह 40-50 रु० बढी। इन सब बातों पर गौर करें कि अगर राजस्थान को यही हालत रही तो वह दस साल तक अपनी पर-कैपिटा नही बढ़ा सकता और वहा पर गरीबी आती रहेगी। लाखों राजस्थान के भूमिहीन लोग दिल्ली और पंजाब मे दो दो ढाई ढाई रुपये रोज की मजदूरी के लिए घूमते रहते हैं। हमने उन लोगो को बताया था कि उनको किसी दिन भूमि मिलेगी और उस जमीन से वह खुशहाल हो जायेंगे। उनसे यह कहा गया कि राजस्थान नहर से 60 लाख एकड़ भूमि निकलेगी और कम से कम 6 लाख परिवारो को मिलेगी, जिसमे वह हजारों लाखों परिवार जमीन के मालिक बन जायेंगें। इस उम्मीद मे वह दो दो, ढाई ढाई रुपये रोज पर काम करने वाले मजदूर बैठे रहे कि वह किसी दिन भूमि के मालिक बनेंगे। लेकिन उनको जल्दी ही मालूम हो गया कि वह मजदूर मजदूर ही रहेंगे, उनका जमीन मिलने वाली नही है। मैं आपसे निवेदन करना चाहता हूं कि राजस्थान मे जो 60 लाख एकड जमीन निकलने वाली थी वह 28 35 लाख एकड़ ही रह गई और बाकी जो हमारा कागजी विधान था उसमे चली गई।

इसके साथ ही मैं आप से निवेदन करना चाहता हू कि जो हिमाचल प्रदेश का पौगडैम है उसमे 36 हजार एकड़ भूमि बारानी है और 13 हजार एकड़ जमीन इरिगेटेड है जिसको ऐक्वायर करने के लिये कहा गया था। उस ऐक्वायर की जाने वाली जमीन का मुआवजा 1951 में 6.71 करोड़ रु० था, लेकिन 1965 में डी सी पोंग लेटर के मुताबिक राजस्थान सरकार को यह बतलाया कि यह मुआवजे का तखमीना 9 33 करोड़ रु० आ जायेगा। 1968 में वह डिस्ट्रिक्ट हिमाचल प्रदेश को दे दिया गया। मैं बाद में बताऊंगा कि दो सौ करोड़ का जो गबन है यह किसने किया, कौन इसमें शरीक था। अभी तो मैं यह निवेदन करना

चाहता हू कि वहा के अफसरो ने यह आर्डर किया कि मुआवजा जो है वह मार्किट रेट पर दिया जाए। उसका जो रेट तय किया गया वह छ हजार रुपया फी बीघा तय किया गया। दुनिया के किसी भी हिस्से मे किसी भी डैम के वास्ते इतना ज्यादा मुआवजा नही दिया गया। हिमाचल प्रदेश के अगर आप मुआवजे के बारे मे देखें तो 150 रुपया फी बीघा से अधिक का मुआवजा उन्होने कभी नही दिया। लेकिन राजस्थान मे छ हजार रुपया फी बीघे के हिसाब से रकम चार्ज की गई।

मैं आपको एक उदाहरण देना चाहता हू। विल्लेज नरहाना खास विद हडेस्ट नम्बर 129 1 मे एक मुआवजा तय किया गया और उस मुआवजे की रकम घोषित की गई वह बारह हजार रुपया की गई। हिमाचल प्रदेश की गवर्नमेंट तथा उसके अफसरो ने बाद मे उस मुआवजे का 48,000 रुपया कर दिया और इसका कारण यह बताया कि इस आदमी ने तीन सौ पेड तीन साल पहले लगाए थे, इस वास्ते इसको जो—मुआवजा दिया गया है वह बहुत कम है। तीन सौ पेडो का मुआवजा 36,000 रुपया और बढ़ाकर 48,000 रुपया कर दिया गया। इस तरह से करते करते हमारे यहा इस मुआवजे की राशि 65 करोड रुपया हो गई। जो मुआवजा 6 7 करोड था वह 65 करोड रुपया हो गया। इसके बाद यह भी तय किया गया कि इस पर ब्याज छ परसेंट दिया जाए। छ परसेंट के हिसाब से साढ़े बारह करोड रुपया उन लोगो को और देना पडा। इस तरह से कुल मिलाकर यह राशि 78 करोड रुपया हो गई। यह राशि सिर्फ डेम के लिए दी जाए, ऐसा तय किया गया। इसके बावजूद भी उस जमीन को एक्वायर कर लिया गया जिस जमीन की जरूरत नही थी। राजस्थान सरकार ने हिमाचल प्रदेश से निवेदन किया कि जो जमीन ज्यादा है, एक्सैस है, उसको आप क्यो नही छोड देते है, उसको आप क्यो लेते हैं, उस पर आप काश्त क्यों नही करने देते हैं लेकिन उसकी परवाह न करते हुए उसको भी एक्वायर कर लिया गया, जिस जमीन की जरूरत नही थी वह भी एक्वायर कर ली गई। कारण यह था कि मुआवजा बहुत ज्यादा देना पड़ना था। यह मुआवजा इतना ज्यादा बढ़ गया कि प्रोजेक्ट की कास्ट के बराबर यह हो गया।

इसके—अलावा जब यह तय किया गया कि छ परसेंट ब्याज दिया जाएगा तो सभी आउस्टीज ने यह तय किया कि इसका डिले किया जाए ताकि सभी लोगो को छ परसेंट ब्याज मिल सके। इसलिए आज तक भी फैसले नही हो पाए है। आउस्टीज को कम्पेंसेशन देने के फैसले नही किए गए है। आपके बी आर पनटा जो जनरल मैनेजर है उन्होने यह लिखा है कि 1968 से 1970 तक एक फैसला किया गया और सन् 1971 जुलाई तक कोई फैसला मुआवजे का नही किया गया। कारण क्या हुआ? कारण यह था कि जिन आउस्टीज की हिमाचल प्रदेश मे जमीन थी उनके बारे मे यह फैसला किया गया कि राजस्थान मे उनको जमीन दी जायेगी, एक एक को एक एक मुरब्बा। एक मुरब्बा का मतलब होता है पच्चीस बीघा जमीन। समझने मे दिक्कत न हो इस वास्ते मैं यह निवेदन कर देना चाहता हू कि राजस्थान मे राजस्थान नहर के आसपास जो जमीन है उसकी कीमत एक लाख रुपया फी मुरब्बा है। अगर आज उस जमीन को कोई बेचे तो एक लाख रुपये मुरब्बा की जमीन है। उन्होने एक फैसला यह किया कि जो भी आउस्टी होगा चाहे उसकी एक बीघा जमीन हो एक बीघा मे दस के नाम होंगे और उनकी एक एक बीघा जमीन होगी तो दसो को दस मुरब्बा जमीन देनी पडेगी। इसका जो रहस्य है उसको मैं बतलाना चाहता हू। लोक सभा मे एक सवाल किया गया था। यह कहा गया था कि लोगो ने कलकत्ता, बम्बई, दिल्ली आदि के आदमियो ने वहां जमीनें खरीदी हैं। लेकिन आपको ताज्जुब होगा कि सेठ साहूकारो ने वहा जमीने नही खरीदी है, उसकी खरीद मे ज्यादातर सरकारी कर्मचारी थे, चाहे वे इरिगेशन डिपार्टमेंट के हो, सैन्ट्रल गवर्नमेन्ट के हो या हिमाचल प्रदेश गवर्नमेंट के हों। ज्यादातर

[श्री श्रीकिशन मोदी]

उनमे यही लोग शामिल थे। लोक सभा मे इरीगेशन मिनिस्टर ने यह जवाब दिया उस क्वेश्चन का कि 2017 आदमियो ने 195 एकड जमीन खरीदी है तहसील डेनाना और नूकुर मे आउस्टी बनने के लालच मे। आप देखे कि एक एकड जमीन दस आदमियो ने खरीदी। दस आदमियो का मतलब है कि दस मुरब्बा जमीन राजस्थान की मिल जाय। दस मुरब्बा जमीन का मतलब है कि दस लाख रुपया उनको मिल जाय। इस तरह का एक कितना बडा गबन है कि 130 करोड रुपये की जमीन राजस्थान की अपनी कागजी कार्यवाही मे हडपने के लिये सरकारी कर्मचारियो ने कितनी बडी योजना बनाई? 130 करोड रुपये हुए। 78 करोड रुपया इसमे 6 करोड के बजाय मुआवजा तय कर दिया गया और इस तरह से कोई 2 सौ करोड कागजी कार्यवाही मे जो रुपया लिया गया है उसके बारे मे मैं आपसे निवेदन कर रहा था।

वित्त मंत्रालय मे उप-मंत्री (श्रीमती सुशीला रोहतगी) यह फैसला कब कराया गया था? कागजी कार्यवाही कब की है?

श्री श्रीकिशन मोदी सन् 1962 की बात है। यह जमीन राजस्थान मे है गगानगर मे। आउस्टीज के मामले मे मैं यह बताना चाहता हू कि आउस्टीज के अन्दर 1951 के सेंसस के मुताबिक और 9-7-60 के लेटर के मुताबिक चीफ मिनिस्टर पजाब ने यह लिखा था कि 6284 आउस्टीज होगे और इसके बाद 4-11-64 के अन्दर यह हुआ। पहले 9-7-60 को पजाब गवर्नमेंट ने यह लिखा कि 9 हजार 400 आउस्टीज होगे और इसकी जाच की गई तो 7-11-62 को बताया कि सिर्फ 6264 आउस्टीज होगे। लेकिन यह षडयन्त्र जब चला तो आउस्टीज कायम कर दिए गए 22441। मिनिस्ट्री आफ इरीगेशन ने 29-5-69 को बताया कि 22441 आउस्टीज होगे। फिर जब उनकी जाच हुई तो 21601 आउस्टीज करार दिए गए।

एक माननीय सदस्य इसमे सरकारी कर्मचारी कितने है?

श्री श्रीकिशन मोदी 50 प्रतिशत वही है।

अब मैं इसमे यह कहना चाहता हू कि एक खाट, एक चारपाई डालने की जगह खरीदी गई, वह इसलिए खरीदी गई, 10 फुट बाई 10 फुट की जमीन इसलिए खरीदी गई कि राजस्थान के अन्दर उनको मुरब्बा जमीन मिल जाय और एक लाख रुपये की कीमत मिल जाय। मैं एक निवेदन और करना चाहता हू कि आज के इस युग मे 7500 एकड जमीन हमारे यहा राजस्थान के अन्दर हरिजनो से खाली कराई गई जहा वह हरिजन सौ सौ डेढ डेढ सौ वर्ष से रहते थे, उस जमीन मे तपते थे, उस गरम जमीन की बालू को रात मे खाते थे, उस जमीन को उनसे उस समय खाली कराई गई जब कि उन्हे यह उम्मीद हुई कि किसी दिन यहा पानी आने वाला है, हरियाली आने वाली है। आपको मैं यह बता दू, क्या आप यह विश्वास करेंगे वह हरिजन आज भी उस जमीन के चक्कर काट रहा है कि हरियाली हो रही है और यह जमीन बेकार पडी है, हम लोग इसमे काश्त नही कर सकते। उनके कब्जे से उसे बेदखल कराया गया और उन्हे बेघरबार कर दिया गया और आज भी वह आउस्टीज यह इन्तजार कर रहे है, वह वहा जा नही रहे हैं, कि कब राजस्थान में इस जमीन की कीमत एक लाख रुपये से 2 लाख रुपये हो और तब जाकर हम कब्जा ले और इस जमीन का डबल फायदा उठाए। जून, 1971 तक 8 हजार आउस्टीज के जाने का प्रोग्राम था जिसके अन्दर 562 आउस्टीज गए और उसमे भी 442 आउस्टीज ने पजेशन लिया।

17 hrs.

सभापति महोदय आप कहना क्या चाहते हैं, जो कहना चाहते हैं, वह कह दीजिये।

श्री श्रीकिशन मोदी : 442 आदमियो ने उसको लिया, लेकिन उस जमीन की शक्ल भी नही देखी, वहीं बेच आये। इस तरह से

442 आदमी भी वहां वापस नहीं गये । चेयरमैन साहब, वहा पर पांच हजार मकान राजस्थान गवर्नमेंट ने बनाये हैं, जो खाली पड़े हुए हैं, स्कूल खाली पड़े हैं, औषधालय और डिस्पैंसरीज खाली पड़ी हैं, कोई आउस्टी वहा नहीं गया, लेकिन हमारे हरिजन, जिनकी सात-आठ हजार एकड़ जमीन छीन ली गई, वे आज भी चक्कर काट रहे हैं, उनको रहने के लिये और काश्त के लिये जमीन नही दी जा रही है ।

मै चाहता हू कि आप इस मामले की सी० बी० आई० के द्वारा जाच करवायें, इस षडयन्त्र में कितने सरकारी कर्मचारी शामिल हे, ये हिमाचल प्रदेश के है या किस डिपार्टमेट के है, जिन्होने कागजी बवण्डर खड़ा करके राजस्थान सरकार का 200 करोड़ रुपया लूटा है । इस प्रोजेक्ट से जहा हम यह समझते थे कि यह राजस्थान को ऊपर उठा ले जायगा और हम फले-फूलेंगे, आज उसमें 5 करोड़ रुपये सालाना का घाटा हो रहा है, यह पाच करोड़ रुपया किस से वसूल होगा, हम पर टैक्स लगा कर वसूल होगा या उन हरिजनो से वसूल होगा जो ढाई रुपये रोज पर मजदूरी करते है, उनको भी चार आना रोज अपनी मजदूरी मे से घटाना होगा, क्योंकि वे राजस्थानी है । इसलिए सी०बी०आई की जाच हो और यह पता लगाया जाय कि यह जो 200 करोड़ रुपये का गबन हुआ है, कैसे हुआ है, कौन कौन इसमें शामिल है, इसकी जांच करवा कर हम लोगों को राहत दी जाय और हमारे जो हरिजन बाहर मारे-मारे फिर रहे हैं, जो किसी समय उस जमीन के मालिक थे, आज उस जमीन को लहलहाता देखने के लिये तरस रहे हैं, उनको यह जमीन दी जाय ।

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I just want to seek some information. If I had understood correctly, I think the House was given to understand that the hon. Health Minister would make a statement on what had happened in the morning at 5 p. m. It is now past 5 p. m., and the incident had happened at about nine O'clock. Full eight hours have passed, and Government havd failed to come forward with a clear statement before the House. Members' minds are agitated. Would you, therefore, kindly direct Government to come forward with the statement before long ?

MR. CHAIRMAN : Perhaps, the hon. Member was not present in the House when Shri Raj Bahadur informed the House that because he would be busy and the Hon. Speaker would also be busy in the General Purposes Committee, therefore, the hon. Minister would be making a statement at 5.30 p. m. That is the latest position.

श्री लालजी भाई (उदयपुर) : राजस्थान मे जितने भी आवास बने हैं, सबके सब भ्रष्टाचार के आधार पर खड़े हुए थे, उनमे से गिरकर 50 प्रतिशत रह गये है, उनका क्या होगा ?

SHRI K. NARAYANA RAO (Bobilh) ; My hon. friend has said so many things which are outside the purview of the Finance Bill. None-the-less what he has disclosed is of very vital importance for clean administration. In particular he has alleged that government servants were involved in a particular fraud to the extent of Rs 200 crores. This is a serious matter. I would urge upon Government to hold an inquiry under the Commission of Inquiries Act. This is not a small matter. The Chair should also take the initiative.

MR. CHAIRMAN : No. It is for Government to take care of it What he has said is on record. It is for Government to look into this matter.

SHRI K. NARAYANA RAO : The Chair should protect him. It should take the initiative in this matter.

श्री पन्नालाल बारूपाल (गंगानगर) : सभापति महोदय, श्री श्रीकृष्ण मोदी जी ने जो कुछ कहा है, मैं उससे शत-प्रतिशत सहमत हूं और मै चाहता हूं कि इसकी जांच कराई जाय। वहां पर बड़ा करप्शन हुआ है, भ्रष्टाचार हुआ है, इसलिये केन्द्र सरकार का यह फर्ज हो जाता है कि राजस्थान सरकार को नियन्त्रित करे और निष्पक्ष जांच कराये और उनको न्याय दिलाये ।

श्री राम नारायन शर्मा (धनबाद) : सभापति जी, वित्त विधेयक का समर्थन करते

[राम नारायन शर्मा]

हुए मै कुछ सुझाव सरकार के सामने रखना चाहता हू। थर्ड पे कमिशन का गठन हुए कई वर्ष बीत गए, बीच मे पहले एक अन्तरिम राहत दी गई और फिर दूसरी अन्तरिम राहत दी गई। कास्ट आफ लिविंग इंडेक्स भी बीच मे बढ़ गया। सारे देश मे भारत सरकार के जितने मुलाजिम है या जिन राज्य सरकारों ने अपने को सेन्ट्रल पे कमीशन से बाध रखा है उनके सारे मुलाजिम सरकार की ओर ध्यान लगाए हुए इन्तजार कर रहे है कि न मालूम कब तक उनके भाग्य का फैसला होगा। मै सरकार का ध्यान आकर्षित करना चाहता हू कि कही ऐसा न हो कि फैसला बाहर आते आते उनका धैर्य भी समाप्त हो जाये और किसी ठोस कदम को उठाने के लिए वे उद्यत हो जाये क्योकि तब यह होता है कि सारा श्रेय जो उनको उत्तेजित करने वाले लोग होते है उनको चला जाता है। सरकार देती भी है लेकिन उसका श्रेय किसी और को चला जाता है सरकार को उसका श्रेय नही मिलता है। इसलिये मै सरकार का ध्यान आकर्षित करना चाहूगा कि इस मामले मे थर्ड पे कमिशन को हिदायत दे कि वह जल्दी से जल्दी अपनी रिपोर्ट दाखिल करे क्योकि उन लोगो ने बहुत अधिक समय ले लिया है।

एक दूसरा पहलू और है जिसकी तरफ मै सरकार का ध्यान आकर्षित करना चाहता हू और वह है बेकारी। बेकारी का पहलू तो इस तरह का है कि सरकार तो चाहती है कि बेकारी की समस्या हल हो लेकिन सरकार का दिमाग इस मामले मे साफ नही है। उसके अधिकारी जोकि उद्योगों को चलाते है उनका दिमाग काम देने की दिशा मे नही, काम करने को दिशा मे जाता है। उद्योगो के सम्बन्ध मे जो प्लानिंग की जाती है वह कुछ इस तरह की होती है जिसमे लेबर कंसेन्ट्रेशन न होकर कैपिटल का कसेन्ट्रेशन ज्यादा होता है और उसमे वे उद्योग भी काफी खर्चीले हो जाते हैं। लोगों को रोजी रोटी मिलने की जगह पर विदेशों से जो मशीने आती हैं वही लोगों की जगह पर काम करती हैं। इस सम्बन्ध मे यह तर्क दिया जाता है कि जहां मशीनें काम कर सकती है वहां पर लोगों को लगाने की क्या जरूरत है। लेकिन जहा मुल्क मे एक तरफ इतनी बड़ी बेकारी हो वहा पर इस तरह की दलील देना और मशीनों को को बढ़ावा देना, खासकर पब्लिक सेक्टर मे मशीनो को बढ़ावा देना उचित नही कहा जा सकता। आज सार्वजनिक क्षेत्र मे जितने कारखाने खुले है या खोले जा रहे है वहा पर सारा ध्यान इस बात पर केन्द्रित रहता है कि हम किस तरह से उसको कम से कम खर्चीला बनाये। यद्यपि इसका फल ठीक उल्टा होता है और वह अधिक से अधिक खर्चीला हो जाता है और वह सारे के सारे जो पब्लिक सैक्टर के कारखाने है वह घाटे मे चले जाते है क्योंकि हैवी कैपिटेलाइजेशन उसमे होता है। और जिन के ऊपर उनको चलाने की जिम्मेदारी होती है उनको किसी तरह का ज्ञान नही होता। वही पुराना रवैया कि आई० सी० एस० है इसलिये उस आदमी को सारी चीजो का ज्ञान हो जाता है, यह जो आई० सी० एस० और आई० ए० एस० के सम्बन्ध मे धारणा है कि हमारे यह अधिकारी इस उद्योग को भी चला लेंगे, इसी धारणा मे उस सारे उद्योग का भार उनके ऊपर दे दिया जाता है। कहीं पर मैनेजिंग डायरेक्टर बना कर और कही पर डायरेक्टर बना कर, और वह सारे उद्योग की जिम्मेवारी उनके ऊपर आ जाती है। उनका दिमागी ढाचा भी कुछ इस तरह का है कि उनको उद्योग से तो कोई ताल्लुक रहता नहीं है, उनका ताल्लुक रहता है हुकूमत चलाने से और वह कारखाने को भी हुकूमत का ही एक अंग समझ करके और हुकूमत चलाने की प्रवृत्ति से उस काम मे लग जाते है।

दूसरा उसका पहलू यह है कि यह हुकूमत चलाने वाले आम तौर पर एक तरफ तो कोशिश करते है कि मशीन से अधिक से अधिक काम लें, लोगों को कम से कम काम दें और मजदूरी भी लोगों को कम से कम दें और अपने लिये अधिक से अधिक रखें और केवल अपने लिये अधिक से अधिक मजदूरी ही नही रखें बलिक उन्हें सारी सुविधा भी मिले और

वह भी फ्री हो। उनके लिये एयर कंडीशन्ड बंगला हो, एयर कंडीशन्ड आफिस हो, उन के लिये एक जगह से दूसरा जगह अगर 100 मील भी जाना हो तो स्पेशल हवाई जहाज हो। तो इस तरह से इतना खर्चीला बना लेते हैं कि वास्तव में जो उद्देश्य है कि हम उद्योग को बढ़ायेंगे, लोगो को रोजी देंगे, तो उस उद्देश्य की दिशा मे सफलता नही मिलती है। उनको उद्योग को चलाने की दिशा मे कोई ट्रेनिंग नही रहती। वह जाते है तो दडाधिकारी बन करके वहा पर हुकूमत चलाने का कोशिश करते हैं और जहा ह्यूमन रिलेशन्स का डाल करने के लिये, मनुष्यतापूर्ण बर्ताव अपने अन्दर मे काम करने वाला मे बरतना चाहिये, वह उन चीजो का नही ला पाते हैं और इसका फल यह होता है कि एक तरफ से हैवी कैपिटलाइ-जेशन हुआ, दूसरी तरफ हुकूमत मे गडबडी होती है। और छोटे छोटे कामो मे काम को बन्द करने की नौबत आ जाती है। और जब छोटे छोटे मामलो को ले करके काम बन्द करने की नौबत आती है। तो वह उस मामले मे अपने ही उदासीन रहते है जितना कि कोई था जिस का कोई ताल्लुक न हो, वह रहे। वह बिलकुल उदासीन रहते है। यूनियन राइवेलरी खडा करने मे बढावा देते है। इस तरह से तटस्थ हो कर बैठते है चाहे उद्योग को उससे नुकसान हो, चाहे काम करने वाले मजदूरो को नुकसान हो, लेकिन वह उसकी तरफ ध्यान नही देते। जिसका फल यह होता है कि वह उद्योग, यद्यपि स्टाफ का पेमेन्ट होता है, अफसर का पेमेन्ट होता है, मजदूर को भी कभी कभी नासमझी से पेमेन्ट करते हैं, और सारे लोगो का पेमेन्ट करके और भी अधिक खर्चे का बोझ उनके ऊपर डालते जाते है। तो मैं सरकार का ध्यान इस ओर आकृष्ट करना चाहता हू कि सर-कार इस चीज को देखे जिसमें लोगों को अधिक से अधिक काम मिल सके, उस तरह के काम की व्यवस्था हो। न कि बडी लम्बी पूंजी लगा कर का हैवी कैपिटलाइजेशन वाली इन्डस्ट्री खड़ी की जाय, जैसे कि यह आज के उद्योग खडे हुए हैं वह सारे हैवी कैपिटलाइजेशन, विदेशों से पैसे ले कर के खड़े किये जाते हैं।

जहा तक गरीबी हटाओ का प्रश्न है, वास्तव में हम अभी तक जो कार्य कर सके है, वह अमीरी हटाओ का काम कर सके है। उस दिशा मे कुछ ठोस कदम उठे है, लेकिन जहा तक अमीरी का हटाने मे गरीबी अगर हट जाए तब तो हम अपने लक्ष्य की ओर बढ रहे हैं, लेकिन जैसा अनुभव हुआ है।

हमारे खेतिहर मजदूर, खेतो मे लगे हुए मजदूर या छोटे छोटे किसान या बाहर भी मजदूरी करने वाले जिनका दयनीय हालत है, जिनकी औसतन कमाई 50 पैसे से भी अधिक नही हो पाती है, उनकी हालत सुधारने की दिशा मे हमने कौन कौन सा कदम उठाया सरकार को उस तरफ विशेष ध्यान देना चाहिए क्योंकि क्रैश प्रोग्राम जो हमारे आये है वह क्रैश प्रोग्राम तो पिछले साल सफल नही हुए। इस दिशा मे ठोस कदम उठाने की जरूरत है जिससे कि इस साल वह सफल हो सके।

एक मिनट मैं और आपका लूगा। वह है लैंड सीलिंग के सम्बन्ध मे। वास्तव मे लैंड सीलिंग की दिशा मे हम लोगो को कुछ भ्रम हो गया। वह भ्रम इस रूप मे है कि गाधी जी कहा करते थे कि जमीन तो वास्तव मे टिलर आफ दि सायल को जानी चाहिए और कारखाने का भी मालिक उसमे काम करने वाले लोगो को होना चाहिए। हम इन दोनो दिशाओ मे अभी तक आगे नही बढ सके है। हमने हदबन्दी करने की दिशा मे कदम उठाया है, लेकिन टिलर आफ दि सायल को लाभ पहुचे इस दिशा मे कोई कदम नही उठाया। सरप्लस लैंड जो मिलती है, उसमे भी हमारा ध्यान है कि जो अधिक मजदूरी वाले हरिजन या बैकवर्ड या दूसरे लोग है वह उसको मार ले जाते है, वास्तव मे जो ऐक्चुअल टिलर आफ दि सायल है जिसको कि वह जमीन मिलनी चाहिए उसको मिल नही पाती है। कारखानों मे भी जो वर्कर के चलाने की जिम्मेदारी होनी चाहिए वह वर्कर बोर्ड आफ डाइरेक्टर्स मे ही नही रखे जाते और नीचे से ऊपर तक वर्करों के चलाने की जिम्मेदारी चलाने की जो बात है, उस दिशा में सरकार का ध्यान जाना चाहिए।

श्री तेजा सिंह स्वतंत्र (संगरूर) : सभापति जी, मैं पिछले 35 साल से, पहले आठ साल कांग्रेस में एम० एल० ए० रहा और उस वक्त से लेकर जब कि अभी अंग्रेज थे तो हम लोगों ने एक लैंड रिफार्म, अग्रेरियन कमेटी बनाई और उसकी रिपोर्ट आई। उसके बाद यहां इंडिपेंडेंस आई, आजादी आई, आजादी आने के बाद फिर इन प्रोग्रामों की चर्चा हुई। विधान बना, लेकिन उसमें लैंड रिफार्म के लिए कोई रास्ता न छोड़ा गया। जगह जगह पर किसानों के हथियार उठाये, हथकड़ियां पड़ी तो पहली अमेंडमेंट इसी के मुताल्लिक आई। उसके बाद चौथी अमेंडमेंट भी इसी के मुताल्लिक आई। लेकिन फिर भी 31ए० और 31 बी बना देने के बाद भी इन अमेंडमेंट के बारे में 144 लैंड के मुताल्लिक ऐक्ट्स मुख्तलिफ राज्यों ने भी बनाये। जो अमेंडमेंट विधान के हुए और 141 ऐग्रेरियन एनैक्टमेंट बन जाने के बाद ही जो महालनोबिस रिपोर्ट आई उस वक्त पोजीशन यह थी कि सन् 1951 से 10 परसेन्ट लैंड-ओनर्स के पास 58 परसेन्ट जमीन था, लेकिन इतनी देर के बाद, इतने एनैक्टमेंट बन जाने के बाद भी उनके पास 1965 में 56 परसेंट जमीन मौजूद थी चौदह सालों तक जोर लगाने के बाद भी इतनी जमीन रह गई।

मैं देख रहा हूं कि अब फिर हम कुछ प्रोग्रेसिव कदम उठा रहे हैं। नेहरूजी के आखिरी दिनों में 17वें अमेंडमेंट की बात आई थी जो इसी के मुताल्लिक था। लेकिन कोर्टों और हाई कोर्टों में संविधान की कमजोरियों के कारण उनको निल कर दिया जाता रहा। अब नये सिरे से यह चर्चा आई है। सैंट्रल लैंड रिफार्म कमेटी की रिपोर्ट मांगी गई। वह आ गई। संविधान में जो बहुत सी अड़चनें थी 24, 25 और 26 आर्टिकल्स की, इन संशोधनों के जरिये हटा दी गई। लेकिन मैं हैरान हो रहा हूं कि जो कांग्रेस इन सब बातों में लीड ले रही है उसकी जो क्लास कम्पोजीशन है, अन्दरूनी बनावट है, उसमें जो एम० एल० ए० और एम० पी० है उनको अजीब तरह से टिकट दे रही है। जो कांग्रेस प्रोग्राम के लिये लड़ जाने वाले लोग है उनको टिकट नहीं दिये जाते है। स्टेट असेम्बलियां इसलिये बनती है कि जो हमारे यहां बने हुए प्रोग्रेसिव ऐक्ट है उन को तबाह करें। जो हमारे यहां बाहर के बड़े बड़े एकानमिस्ट आये, अमरीको भी आये, उन्होंने रिपोर्ट दी कि हमारे यहां कमजोरी यह है कि सेंटर में जो कुछ हो रहा है वह नीचे नहीं जा रहा है। गुजरात है, उड़ीसा है हिमाचल प्रदेश है, उत्तर प्रदेश है, राजस्थान है और दूसरे सूबे है, जिनमें पंजाब भी शामिल है वहां की जो स्टेट गवर्नमेंट है, वह उन सब ऐक्ट्स को तबाह करती है, सेबाटेज करती है।

मैं कहना चाहता हूं कि सैंट्रल लैंड रिफार्म कमेटी की रिपोर्ट आने के बाद हमारी पार्टी में भी बात चली, यहां भी चली, लेकिन अभी तक हर जगह यह बहस चल रही है कि स्टेन्डर्ड एकड किसको कहते है, या यह जो जमीन है वह इस किस्म की है जो इसके अन्दर नहीं आता, फिर इवैल्युएशन कैसे होगा। कोई कहता है कि उसकी आमदनी देख लीजिये इस तरह से पुराने चक्कर फिर शुरू हो गये है। सूबे जो है वह अपना बोझ सैंट्रल गवर्नमेंट पर डालते है। कहते है कि इन्दिरा जी गाइड करें, सैंट्रल गवर्नमेंट गाइड करे कि क्या सीलिंग होनी चाहिये। सीलिंग का झगड़ा फिर उठ रहा है और बनी बनाई चीजों को सेबाटेज किया जा रहा है। एम० पी० लोग पूरी तरह जोर लगा कर मखौल उड़ाते है। क्या हमारी कांग्रेस पार्टी पहले से उनको पूरी तरह कविन्स करके नहीं लाती? कांग्रेस पार्टी का प्रोग्राम बन चुका है। कांग्रेस पार्लियामेंट्री पार्टी का रेजोल्यूशन है और वह एक नतीजे पर पहुंच कर यहां यह बातें लाई। लेकिन फिर भी उसका विरोध उसी पार्टी के लोगों द्वारा किया जा रहा है। कोई मखौल उड़ाता है कि लैंडलेस लोगों का क्या होगा, कोई मखौल उड़ा कर कहता है कि गरीबी हटाओ। यह सब बातें एक मैजारिटी पार्टी के लिये, जिसकी गवर्नमेंटें करीब करीब सभी सूबों में है, शोभनीय नहीं हैं।

मैं यहां पर पंजाब की मिसाल देना चाहता हूं। पंजाब में जो इरिगेटेड लैंड है उसमें से

सिर्फ 1 परसेंट है जो गवर्नमेंट की कैनाल इर्रिगेटेड है। यह बहुत देर से वजूद में है लेकिन पता नही क्या बात है कि कैनाल मे पानी नही आता। इसमे गडबड भी होती है। बड लोग पानी ले जाते हैं, रिश्वते खाई जाती है। नतीजा यह होता है कि कुछ लोग अपने ट्यूब वेल भी लगाते हैं और कैनाल का पानी भी लेते है। लेकिन जैसा कहा जाता है आप इश्यारम के बारे मे, वह आप इश्यारम के नुक्ते नजर से अपने ट्यूब वेल भी लगाते है और अगर कैनाल में पानी नही आता तो ट्यूब वेल से गुजारा कर के अपनी फसल भी बनाते है।

अब क्या हो रहा है। एक तो वहा कैनाल इरिगेशन है और दूसरे ट्यूबवेल इरिगेशन है। जहा तक ट्यूबवेलों का ताल्लुक है लोगो ने उनका उखाडना शुरू कर दिया है और यह आम बात हो रहा है। वहा पर डाइवोस भी हो रहे है, किस्म भी अलग किए जा रहे है। यह सब इसलिए किया जा रहा है ताकि इस सीलिंग के मामले को सैबाटाज किया जा सके। जो ट्यूबवैल उन लोगों ने लगाए है उनको गवर्नमेंट से लोन ले कर लगाया है और उनके वास्ते कई सहूलियतें उनको मिली है। बिजली भी उनको उनके वास्ते दी गई है। ट्यूबवेल को जो अलग किया जा रहा है, यह एक मखौल की बात है। हम तो कहेगे कि जानबूझ कर एस्केपिज्म की पालिसी अख्तयार की जा रही है। लैंड सीलिंग न हो सके, इसके वास्ते एक और एस्केपिज्म का रास्ता निकाला जा रहा है। पजाब मे 41 परसेंट लैंड ट्यूबवैल्ज से इरिगेट होती है और कैनालल्ज से सिर्फ एक परसेंट होती है। अभी अभी पजाब के चीफ मिनिस्टर का एक बयान आया है कि सीलिंग से जमीन की और अर्बन प्रापर्टी की सीलिंग से सिर्फ तीन परसेंट लोग पजाब मे एफेक्टिड होगे, तीन परसेंट पर इसका असर पडेगा। अगर सिर्फ तीन परसेंट पर इसका असर पड़ना है तो फिर इसको सैबोटाज करने या इसमे से निकलने के नए ढग सोचने की क्या जरूरत है। बजाय इसके कि कांग्रेस पार्टी के फैसले पर अमल हो अब नौ रत्नों की एक कमेटी मुकर्रर कर दी गई है। यह नई कमेटी है। पहली का खात्मा हुआ और अब नई बन गई है। पहलों ने ही काफी एजम्पशज दे दिये थे। अब फैमिली का डैफानीशन दुबारा होगा और बताया जाएगा कि फैमिली किसको कहते है। उसमे लूपहोल्ज रखे जायेंगे। यह हो भी रहा है। बड लडके के लिए अलग पाच एकड छोड दिये जाये ऐसा कहा जा रहा है। इस तरह से नई नई किस्म की उसमे खामियां रखी जा रही है। इससे यही खतरा है कि लैंड सीलिंग का जो नारा चल रहा था इसको पूरी तरह से तबाह कर दिया जाएगा।

अब मै एक दो छोटी छोटी बाते आपके सामने रखना चाहता हू। डिफेंस डिपार्टमेंट को सगरूर मे एक छावनी है। उसको एक्सटैंड किया जा रहा है। एक्सटैंशन के लिए एग्रिकल्चरल लैंड को लिया जा रहा है और उसके लिए सात हजार से दस हजार फी एकड के हिसाब से मुआवजा देना पडेगा। पुरे किलोमीटर की दूरी पर भी नही बल्कि सात सौ मीटर की दूरी पर एक फारेस्ट वेस्ट लैंड है करीब पच्चीस स्क्वेयर किलोमीटर, उसको नही लिया जा रहा है। एग्रिकलचरल लैंड को ले कर चार सौ फैमिलीज को तबाह किया जा रहा है, उनको हटाया जा रहा है। जो जमीन दस रुपये फी एकड या बारह रुपये फी एकड या नामिनल प्राइसपर खरीदी जा सकती है और जो 960 एकड के करीब है और जिसको ले कर इस छावनी को एक्टेंड किया जा सकता है उसको लेने के बजाय एक गाव को जिसमे चार बस्तियां है उनको उजाडा जा रहा है और उसको ले कर इसको एक्सटैंड किया जा रहा है। यह नही होना चाहिये।

17.29 hrs.

[MR. SPEAKER *in the Chair*]

अध्यक्ष महोदय आपका जितना समय था उससे आप ने ढाई गुना ले लिया है। साढ़े पाच बजे मिनिस्टर को स्टेटमेंट करना है। आप एक मिनट मे खत्म करे।

श्री तेजा सिंह स्वतंत्र : इसी तरह से बहुत से फौजियों को नेफा में जमीन दी गई थी। वे पैंशनर हैं। उनको वहां बसाया गया था। लेकिन वह जमीन पथरीली थी। उनको वहां से आउस्ट कर दिया गया है और वे मारे मारे फिर रहे हैं। उनकी तरफ भी आपका ध्यान जाना चाहिये।

करनाल में एक वाका हुआ है। पांच सौ से ऊपर फैमिलीज को वहां बसाया गया था, उनको जमीन दी गई थी अठारह बीस साल पहले। उसको उन्होंने बोया, आबाद किया। अब उनको वहां से फिर निकाला जा रहा है। इस ओर आपका ध्यान जाना चाहिये।

अध्यक्ष महोदय : बाकी फिर कभी कह लेना।

श्री तेजासिंह स्वतंत्र : ला एण्ड आर्डर के बारे में एक बात मैं कहना चाहता हूं। पंजाब में 75 आदमियों को विदाउट ट्रायल एरेस्ट कर के रखा गया। अब हरियाणा में एक नया दौर शुरू हुआ है। जींद के इलाके में पुलिस ने एक गांव में जा कर छापा मारा एक कसबे में डकैतों की शकल में। इस चीज की तरफ भी आप ध्यान दें।

17.30 hrs.

STATEMENT RE: ALLEGED MANHANDING OF MEMBER BY WILLINGDON HOSPITAL STAFF

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANRAR DIKSHIT) : Mr. Speaker, Sir, a young boy was involved in a car accident this morning in the North Avenue. He was taken to the Casualty Department of the Willingdon Hospital. The boy's uncle, an hon. Member of this House, was informed that the boy was not given adequate treatment. Therefore, the hon. Member himself went to the Hospital along with the boy. He wanted to go inside the Casualty Department but an official on duty at the gate stopped his entry. He was not permitted entry even after the Member had disclosed his identity. When the hon. Member insisted on going inside and meet the doctor, the Member is alleged to have been manhandled. It is also alleged that the doctor on duty misbehaved with the Member of Parliament.

When this matter came to our notice this forenoon, Shri Chattopadhyaya, the Minister of State, himself proceeded to the Hospital to ascertain the facts. On reaching the Hospital, he found that a section of the employees had abstained from attending to their duties and gave him a different version.

We have directed the District Magistrate, Delhi, to hold an inquiry to ascertain all the facts and to furnish a report indicating precisely the persons responsible for the alleged misbehaviour.

I would like to assure the House that Government takes serious notice of such misbehaviour and, on the basis of the report of the District Magistrate, necessary and appropriate action will be initiated.

The police have already registered a criminal case in this connection and investigations are in progress.

I am deeply distressed over it and I sincerely regret this unfortunate incident. I would like to mention in this connection that we propose to look into the working of the Casualty Department of the Hospital with a view to effecting such improvements as will be necessary.

SHRI D. N. TIWARY (Gopalganj): The doctor who is alleged to have misbehaved should be transferred at once from the Hospital so that he may not influence witnesses there. The man who misbehaved should also be transferred. If you are not going to suspend him, at least, he must be transferred immediately and removed from the scene. *(Interruptions)*

श्री नरसिंह नारायण पांडे (गोरखपुर) : अध्यक्ष महोदय इस सदन में दो वर्जन आए। सुबह माननीय संसदीय कार्य मंत्री ने एक बात कही कि यदि माननीय सदस्य को पुलिस का प्रोटेक्शन न मिला होता तो आज उनकी जान कहां गई होती इसका कोई भरोसा नहीं था...

संसदीय कार्य तथा नौवहन और परिवहन मंत्री (श्री राजबहादुर) : ये लब्ज मेरे नहीं थे।

श्री नरसिंह नारायण पांडे : यह बात